# CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH

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DA./T.A./R.A./C.C.P./ No. \_\_1590/987

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# CENTRAL ADMINISTRATIVE TRIBUNAL LUCKNOW BENCH LUCKNOW .

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# INDEX SHEET

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Applicant.

Versus

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Respondents.

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IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD

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IN THE HIGH COURT OF JUDICATURE AT ALLAHABAD 9

No. 2345 of 1984

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL.

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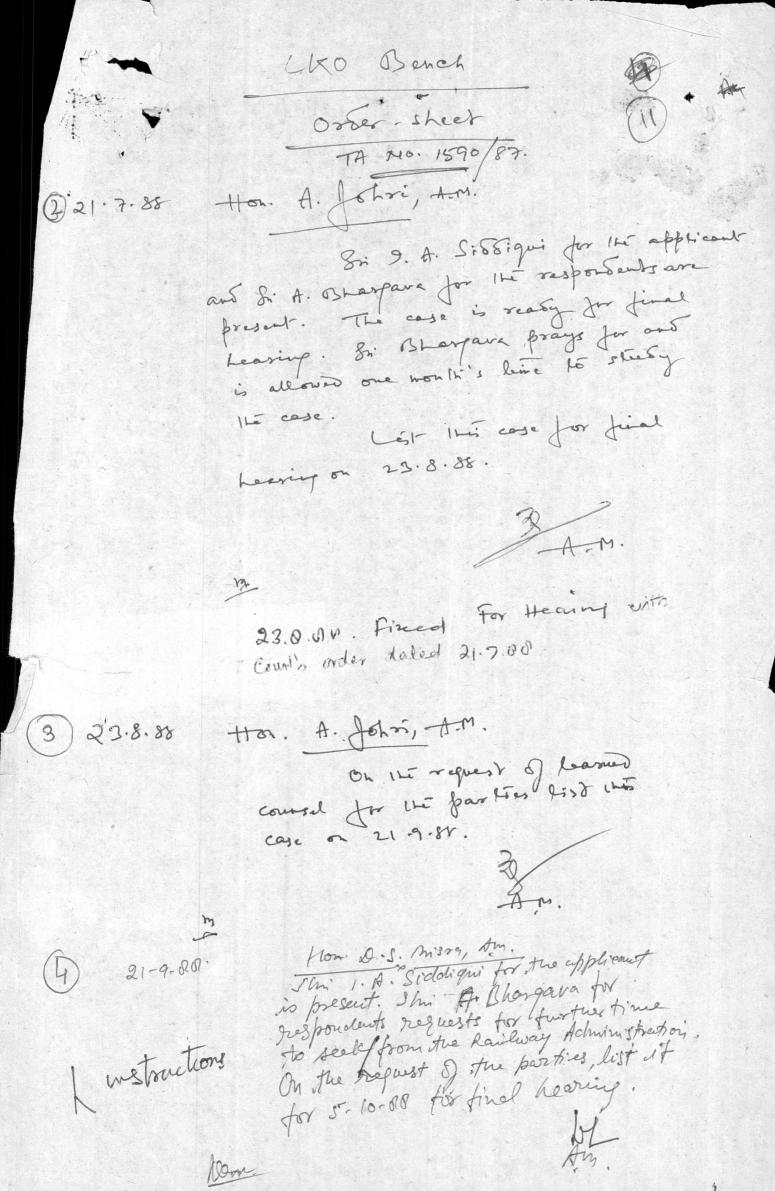
NO. T.A. 1590/87 OF 190

SI, Relai | Dote of UPDERS WITH SIGNATURE Office Notes as to drier Crear ection (if any) taken on order Office Report : An application has been filed in this Tribunal for Transfering the case No. \$ 15 90 of 1907 to the Circuit Bench, Lucknow. If approved 25th may April 1988 may kindly be fixed for hearing at Circuit Bench Lucknow. In this rd the notices may be sent he parties counsel. list tas lose on 2515 575708 May 19 Al before D-RJ. at circuit Bench Hofor orders. 25.5.88 Hon. Ajong Johni, Am Hon. G.S. Sharma, DM applicant and the P. K. Sagar So logal Cell on behalf of the serpandents use present Both the parties would time. The case is adjourned for a 21.7.1988 Am Juy. W.5.88

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of Date of DRDER WITH SIGNATURE Office notes to action (if any) Order taken on neder 9.5.89 Hon. G.S. Sharma, JM Hon. R.J. Roman, Am Sri A. V. Srivastava, learnes Consol for the Respondents was allowed, en tere less date, to tile Supplementary Counter aftidani & mittin dweeks. The same has been tiled by him today, which is entertained and Emplementary reprinder, it any, may be tiles within 2 weeks. The care is new ordiourned to 27.7.89.fr heavy. 9-5.89 ney



Orders 9 TA. 1590-07

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(3) 7.10.88.

Honible K.S. Puttaswamy, V.C., Honible A. Johni, Ara,

None is present to applicant, Son A.V. Sorvaslava files his Power on behalf of Union of India and prays for time. Time Sought to is granted.

Post this case on 20.10.08

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at e

(b) 28.10.00m

From D. S. Mist. 18th.

From To S. Sharms, Tim.

Shi A.V. Snivestave for the

Respondents no present.

On the separat of the learned

Counsel for the respondents to

the case is adjourned to

25-1-09 for heaving.

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25.1.1989 Hon. D.S.Misra, AM Hon. G.S.Sharma, JM

On the request received on behalf of learned counsel for the respondents the case is adjourned to 24.2.1989 for hearing.

√ JM AM

Dt. 25.1.1989 kkb.

24/2/09 Men - 20 5. Miszg, Am. non. T. Sherma, Im. No one is present for the applicant. On the request of the learned consel for the guspondents She A.V. Snivety. to care is adjourned to 30-3-29.



T.A. No. 1590/87 (T)

Hon. Mr. D. S. Misra, A.M. Hon. Mr. D.K. Agrawal, J.M.

(9) 30/3/89

A server port advised

Shi I.A. Siddiqui learned counsel for the applicant and Shri A.V. Srivastava learned consel for the respondents are present.

Lemed counsel for respondents requests to file supplementary counter which has become necessary due to subsequent development in the matter. He is allowed to do so within two weeks and the applicant may file supplementary rejbinder within a week thereafter. List the case on 9-5-89 for final hearing.

J. M.

(36)

A.M.

for the repolts. Drawe filed Supplement apple

See jorder first page

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Hm. G.S. Sharma J.M Hm. K.J. Raman, A.M

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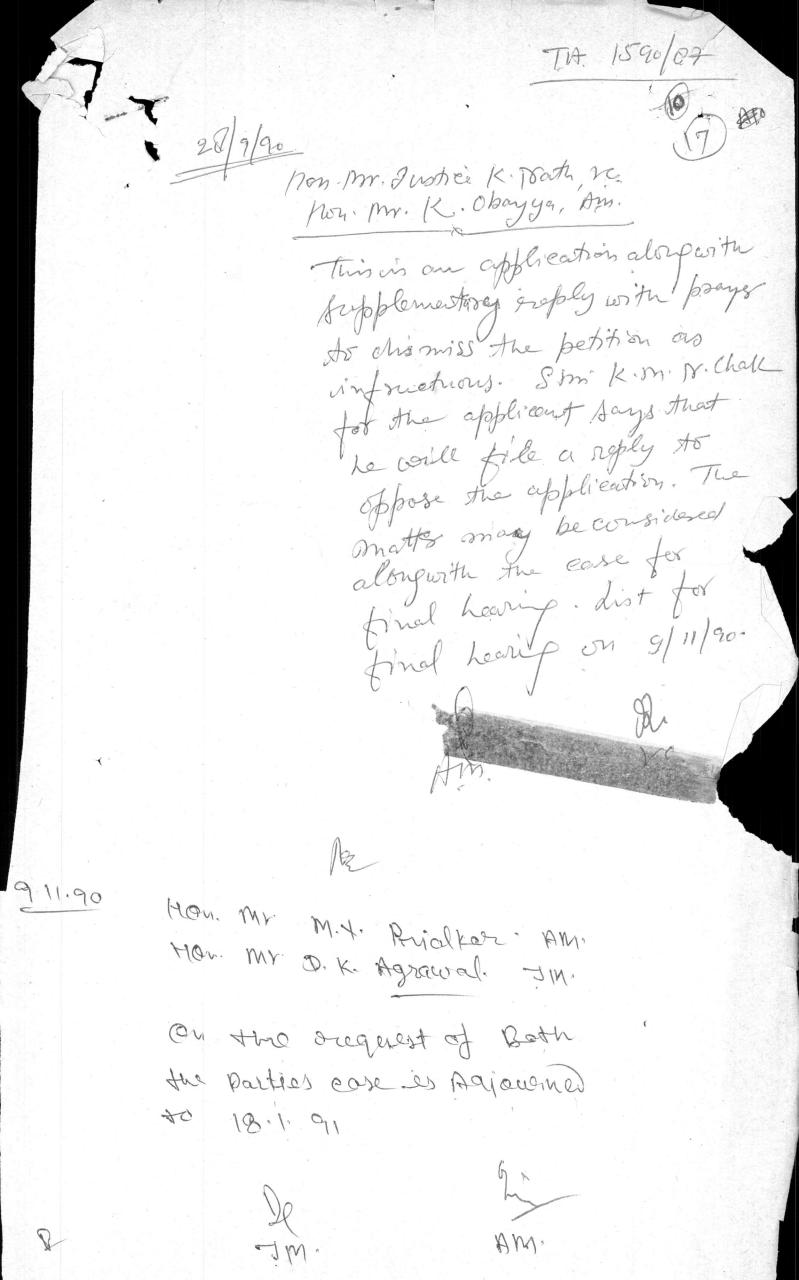
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the parties case is adj. to.
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A.M.



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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD/G.B. LUCKNOW
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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD/G.B. LUCKNOW

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IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

LUCKNOW BENCH LUCKNOW.

Writ Petition No.

of 1984.

Writ Petition Under Article 226 of the Constitution of India.



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Watchman/ Khalasi/ Sainik Supervisor Avam IVth Class Karmchari Sangh, Nanak Nagar, Lucknow through

it President Mohd Kaisar. Watch man cum Whalasi ~ 1910 hol Kaisar aged about 36 years, son of Sni tantal Abdul Latify Resident of K-5/c R. D. S. O, Ruckmow. PETITIONER.

# VERSUS.

- . Union of India, through , Chairman,
  Railway Board, Railway Bhawan, New Delhi.
- 2. Director General, R.D.S.O., R.D.S.O., Colony, Lucknow.
- 3. Deputy Director (Establishment), R.D.S.O., R.D.S.O., Colony, Lucknow.

... OPPOSITE PARTIES.

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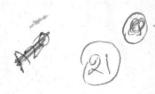
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Hom. K. N. Goyal, T) Ham IC N. Mirrely

Son Rondhawa status that he is Imstancted to state that the matter is under consideration of the authorities, List in the first

weels of Angust 1984



The humble petitioner named above beg to state as under:-

- 1. That the petitioner is an Un-Registered Association of the Workman/Employees employed by the and working under the Opposite Parties who run the Indian Railway.
- 2. That the Indian Railway is an Industry within the meaning of Industrial Dispute Act 1947.
- That the affected members of the petitioner performs the work of Sainik and Watchman-cum-Khalasi and they are employees of the department of the Indian Railway of the Union of India. The nature of work of the members of the petitioner, who are affected by the illegal acts of the Opposite Parties, on whose behalf of the petition is being filed is manual and un-skilled, hence the affected members on whose behalf this writ Petition is being filed are workmen within the definition of Industrial Dispute Act 1947. The list of the affected Members of the petitioner is being filed herewith as
  - 4. That as per resulution of the Executive Committee

wo after

Cont.....



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH CIRCUIT BENCH : LUCKNOW.

Registration T.A. No. 1590 of 1987(T) (W.P. NO. 2345 of 1984)

Watchman/Khalasi/Sainik/Supervisors
Evam Class IV Karamchari Sangh......Applicants

Versus

Hon'ble Mr. Justice U.C. Srivastava, V.C. Hon'ble Mr. A.B. Gorthi, Member (A)

(By Hon.Mr.Justice U.C.Srivastava, V.C.)

This is a transferred case under Section 29 of the Administrative Tribunals Act, 1985. The applicants Watchman/
Khalasi/Sainik Supervisor Avam Class IV Karamchari & angh alongwith one Mohd. Kaisar filed a Writ Petition before the High
Court which by operation of law has been transferred to this
Tribunal. The applicants prayed for the issumance of written
mandamus commanding the opposite parties to pay the wages to
the persons shown in Annexure No.1 of the Writ Petition
according to the new revised pay scale and also for difference
of wages in accordance with Annexure No.3 from the date of
new revised pay scale, and a mandamus that the respondents
should be directed to fix the seniority of the persons shown
in Annexure No.1, and that they should not change the status
and provide and ensure the constitutional rights to them to
perform their constitutional obligations.

2. It appears that all these persons who have filed the application, earlier entered in Railway Service as Watchman/Khalasi/Sainik Supervisors etc but later on they were appointed as Khalasis, and from the application it appears that not only they were claiming the grade but they were also claiming absorption in the grade of Khalasi which would have been given various rights including pay scales and seniority etc. During the pendency of the application it appears that



they were regularised and that is why the application was moved before the High Court, and prior to the transfer of this application to the Tribunal, the Writ Petition may be dismissed as infructuous.

- In the Affidavit it has been said that 3. the seniority of Khalasis and peons was fixed in terms of RDSO's Memorandum No. AGL/141, dated 17.10.85 showing their position as stood on 18.3.1983. According to this seniority list the Watchman who had been absorbed as Khalasis have been promoted as Khalasi Helper in scale Rs. 210-290, and further the staff who had been absorbed as Laboratory Helpers have also got promotion in Class III category of posts. Only the Watchman who had been absorbed as Peons could not get promotion due to non-availability of posts in the higher grade and shall be considered as and when due, and the applicant Mohd. Gaiser has also been appointed on promotion in Class III in the Central Railway. The learned counsel appearing on behalf of the applicants stated that the application has not deemed fit as although the case have been quashed but the due seniority was not given to them, and the absorption has been made in such a manner that they will be deprived of their earlier period of service and that will not be counted towards seniority.
- 4. This is a matter which has not yet been decided by the department, and the matter should first be agitated before the department, and the department will consider whether the seniority is to be determined taking into consideration the earlier period of service whether of all or some of these persons. Accordingly the respondents are directed to determine the same, and for this purpose it will be open for the applicants to file a detail representation in this behalf stating their grounds and the reasons for seniority on a particular criteria within a period of

14



3 weeks from today. In case such a representation be filed within 3 weeks, the respondents shall decide the same by speaking order within a period of 3 months, taking into consideration the pleas raised by the applicant. The application is disposed of finally in these terms. However we did make it clear that so far the other needs are concerned we are of the view that the application has become infructuous.

Member (A)

Vice-Chairman.

7th November, 1991, Lucknow.

(sph)

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### GENERAL INDEX

(Chapter XLI, Rules 2, 9 and 15)

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198,
examined
the record and compared the entries on this sheet with the papers on the record. I have made all necessary corrections and certify that the paper correspond with the general index, that they bear Court-fee
stamps of the aggregate value of Rs.
that all orders have been carried out, and that the record is
complete and in order up to the date of the certificate.

빗 없다면서 하나가 많이 보니?	Munsarim
Date	
	Clerk.

egroup & A-14 (e) .

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

LUCKNOW BENCH LUCKNOW.

Writ Petition No

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6-245

Watchman/Khalasi/Sainik Supervisor Avam IVth.
Class Karmchari Sangh. ...

Petitione.

Page No.

Versus.

Union of # India & others.

Sl.No.

Opp.Parties.

# INDEX.

Description of Documents.

		•
1.	Memo of Writ Petition.	1 - 14.
2.	Annexure No. 1. Copy of the affected  members's list.	15 - 18.
3.	Annexure No. 2. Copy of the resolution	
-3A2	Passed by the Union of the affected member Annexure No 2A, 2B, 2C, 2D and 2E, copy of de politioners as Khalasis r Annexure No. 3. Copy of the order	ecument shevin
<b>-+</b> •	rivising the pay scale of Khalasis to Rs 210-290.	25-33
5.	Annexure No. 2. Copy of the order rivis	ing 34-36

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6. Annexure No.55.Copy of first representation 37-37 of petitioner.

7. Annexure No. 6. Copy of Representation of the 38-40 petitioner.

8. Annexure No. 7. Copy of Representation of 211 - 43 petitioner.

9. Annexure No. 8. Copy of Representation of U4 - 47 petitioner.

10. Annexure No. 9. Copy of legal notice sent U8 - 52 by the affected members of the Union dated 1.3.1984.

11. Annexure No. 10. Copy of the document showing 53 -55 the change in designation of the affected persons of the Union.

12. Affidavit of the petitioner.

56-57

13. Vakalatnama of the petitioners.

58.

K. M. M. Chak-

Lucknow.

COUNSEL FOR THE PETITIONER.

Dated

,1984.

wo after

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of the petitioner, Sri Mohd. Kaisar, President of

Who is also Petitimer No.2 

Association has been authorised to file the present

Writ Petition and to contest the same before this

Hon'ble Court. A true copy of the said resolution

is being filed herewith as Annexure No. 2 to this

Writ Petition.

5. That the petitioner is a Un-Registered Trade

Union constituted by the workmen/employees of the

Indian Railways of the Union of India. That one of

the fundamental duties and obligation of the

petitioner is to help and fight for providing

justice against the illegalities, unfair plays

and injustices committed by the Opposite Parties.

- of illegalities and injustices committed

  by the opposite parties against which the petitioner

  have

  has a legal right to file the present writ petition

  and this Hon'ble High Court can grant the relief

  claimed.
- 7. That the persons mentioned at serial No. 1 to 4 of Annexure No. 1 of the writ petition were a

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Havaldar and persons mentioned at serial No. 5

to 30 of the Writ Petition were appointed on the posts of Watch-cum-Khalasis in the different years of 1961, 1964, 1968, 1971 and 1973 or even earlier or after in the than scale of & 70-85 and 85-110 and and since then they have been working in the same capacity and on the same posts. It is further stated that almost of the petitioner in Annexure No. 1 of Writ Petition are illeterate and poor persons. True Copies of the Alacuments Showing the desegnation of Petitioners as No Rhalasis are annexed here with as Annexwe No 2A, 2B, 2D and 2E.

- 8. That all the persons shown in Annexure No. 1 of the writ petition since their initial appointment have been working on their respective posts regularly without any break in their services.
- 9. That the work and conduct of all the persons shown in Annexure No. 1 of writ petition always remained thoroughly satisfactory and nothing adverse was ever communicated to them.
- 10. That on the basis of their satisfactory work and conduct all the persons shown in Annexure No. 1

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Cont ......

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were declared permanent in the year of 1978 on their respective posts and the entry to this effect has also been made in their service records, which is available with the Opposite Parties only and not with the persons shown in Annexure No. 1 of writ petition as the same has never supplied to them.

- 11. That the post of Watch-cum-Khalasi in Railway department is one and the same cadreds post, having the same pay scale, same work and same status.
  - that the post of Waterman-Ennikalist in Railway

    department in a foresaid scale of pay of Watchmancum-Khalasis was upgraded/revised into & 210-290
    in the year of 1978 vide Annexure No. 3. to this
    writ petition and similarly the pay scale of
    Sainik Supervisor was also revised into the
    scale of & 225-308 vide Annexure No. 4. to this
    writ petition in the year of 1974 admissible
    since 1973, but the same has not been given to
    the employees shown in Annexure No. 1 till this
    date inspite of their repeated reminder and
    requests except Hawaldars/Sainik Supervisors,

67 u.34

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cont......

but they too were allowed the scale of R 210-270 while in fact their pay scale was f revised into Rs 225-308. True copies of representation and reminders are annexed herewith as Annexure No. 5,

- 13. That not only this the Railway Department has also not fixed the seniority 1 of the persons shown in Annexure No. 1 of the Writ Petition e as a result of which the department has been promoting frequently other similarly situated junior employees to the next higher scale on the basis of pick and choose policy without considering the cases of the persons shown in Annexure No. 1 of this writ petition.
  - several similarly situated junior employee to the persons shown in Annexure No. 1 of this Writ Petion have been promoted to the next higher post of un-skilled supervisor in the scale of 8 260-400 and the persons shown in Annexure No. 1 of the writ petition being senior to them have not been promoted nor considered for promotion. Seniority is only the criteria for promotion to



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the post of Un-skilled Supervisor.

- 16. That the representation against above illegal promotions were given by all in vain . A true copy of the said representation is annexed herewith as Annexure No. 9.
- 16. That all the persons shown in Annexure No. 1 of this writ petition, as per provisions contained in Annexure No. 3 are legally entitled to get the revised scale of pay of & 210-290 and & 225.308 with retrospective effect but the same has not been provided to them till this date by the Opposite parties.
- of the opposite parties, the petitioner is/members sent a notice to the opposite parties on 1.3.1984 and a true copy of the said notice is annexed here with as Annexure No. 19, to this writ petition.
- 18. That it is significant to mention here that
  the opposite parties on receipt of above notice
  contained in Annexure No. 10, are manipulating
  to make out the ways to deprive the persons shown
  in Annexure No. 1 of the writ petition to defeat

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their legal claim of getting revised pay scale of Rs 210-290 by way of changing their original designation of Watchman-Cum-Khalasi into the designation of peon.

- 19. That present change in designation of the persons shown at serial no. 5 to 38 of Annexure No. 1 has illegally been done, as the same has been done without consent of persons shown in Annexure No. 1. This fact is evident from Annexure No. 10 of this this writ petition.
  - 20. That the present change in designation of the persons shown in Annexure No. 1 of writ petition are in fact is change in service condition without their consent which is not permissible under law.
  - 21. That the present illegal change in designation of the persons whown in Annexure No. 1 of this Writ Petition will cause with irrepairable loss and injury for promotions.
  - 22. That the office bearers of petitioner approached many times to the opposite parties to know the



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promotions but petitioneer has not been told till this date. Every time the opposite parties replied that matter is being examined and the same will be communicated to the petitioner in near future but nothing has been communicated to the petitioner.

- 23. That the petitioner now has no hope for from the opposite parties to get their grievances redressed.
- 24. That the petitioner therefore file the present
  Writ Petition as having no other equally afficacious
  alternative remedy, on the following amongst other
  grounds:-

### GROUNDS.

- i). Because the persons shown in Annexure No. 1

  of the Writ Petition are entitled to the aforesaid new scale of pay i.e. & 210-300 and 225-308

  respectively with retrospective effect.
- ii). Because illegal withholding of the new scales pay by the opposite parties for the persons shown in Annexure No. 1 of the Writ Petition

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is illegal, unconstitutional, violative of articles 14 and 16 and 23 of the Constitution

of India by the Opposite Parties.

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- iii). Because Opposite Partive have committed grave illegality and also violated the provisions of article 14 and 16 of the Constitution of India in not giving the promotions to the persons shown in Annexure No. 1 of the Writ Petition.
- iv). Because the persons shown in Annexure No. 1

  of the Writ Petition have Constitutional rights
  to be promoted on the basis of seniority only.
  - v). Because the Opposite Parties have committed illegality and constitutional error in adopting the policy of pick and choose for giving promotions to the persons who are junior to the persons shown in the Annexure No. 1 of the Writ Petition.
  - vi). Because the Opposite Parties have no right
    to change the designation and status of the
    persons shown in Annexure No. 1 of the Writ
    Petition as peon . Such action of the opposite

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is a Constitutional error.

- vii). Because the opposite parties have no right to change the designation and status of the persons shown in Annexure No. 1 of the writ petition as peon . Such action of the opposite parties is a Constitutional error.
- vii). Because the aforesaid illegal actions of the opposite parties have violated the provisions of articles 38(i) and 39(d) and sprit of the Constitution of India contained in preamble.
- viii). Because the opposite parties are under

  Constitutional obligation to provide and

  ensure the relief claimed by the petitioner

  on behalf of the persons shown in Annexure No.

  1 of the writ petition.
- ix). Because the opposite parties No. 1 is a

  \*\*Secialistic\*\*

  \*\*Sairchist\* Welfare State and Opposite Party

  2 and 3 are officers subordinate to Opposite

  Party No. 1, can not be permitted for a

  movement to commit aforesaid constitutional

  errors.

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- x). Because the Opposite Parties have no right to take any type of plea against the reliefs claimed by the petitioner.
- xi). Because the aforesaid illegal and unconstitutional actions of the opposite parties have engringed and taking away the
  Constitutional right of the persons in
  Annexure No. 1.

WHEREFORE, the petitioner respectfully prays:-

That this Hon'ble Court may issue: -

- (a). A Writ, direction or order in the nature of
  Mandamus commanding the opposite parties
  to pay the wages to the persons shown in
  Annexure No. 1 of the Writ Petitoon according
  to the new revised scales of pay with retrospective effect.
- (b). A writ , direction or orders in the nature of Mandamus commanding the opposite parties to pay the difference of wages to the

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to the persons shown in Annexure No. 1 of the Writ Petition in accordance with Annexure No. 3 and i.e. from the date the said new scale of pay has been revised.

- (c). A writ, direction or order in the nature oa Mandamus commanding the opposite parties to fix the seniority of the persons shown in Annexure No. 1 of the Writ Petition and to give them promotion with all consequental benefits.
- (d). A writ, direction or orders commanding the Opposite Parties not to change the status of persons shown in the Annexure No. 1 of the Writ Petition.
- (e). A writ, directions or orders in the nature of Mandamus, commanding the opposite parties to provide and ensure the Constitutional rights of persons whom shown in Annexure No. 1 of the Writ Petition.
- (f). A writ, directions or order commanding the opposite parties to perform their Constitutional obligations towards persons shown in Annexure No. 1 of the writ petition, and to

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- 14 -

inform this Hon'ble Court regarding/the performance of their said obligations.

- (g). To issue any such other directions order or
  Writ which may be deem fit in the circumstances of the case.
- (h). To award a heavy cost in favour of the petitioner against the Opposite parties.

K. M. M. Chake

Lucknow.

COUNSEL FOR THE PETITIONER.

Dated

,1984.

NOTE:

There is no defect in this writ petition.

K. M. W. Chek.

Counsel for the petitioner.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD. LUCKNOW BENCH LUCKNOW.

Writ Petition No. of 1984.

Watchman/Khalasi/Sainik Supervisor Association.

Petitioner.

Versus.

Union of India & others. ... Opp. Parties.

#### ANNEXURE NO. 1.

LIST OF THE AFFECTED MEMBERS OF THE UNION WHO HASVE NOT BEEN GIVEN REVISED SCALE AND WHOSE SENIORITY HAS NOT BEEN FIXED.

Sl.No. Name

Name.

Father's Designation.

- 1. Sri Harakh Bahadur Thapa Not known Hawaldar.
- 2. Raghu Nandan Singh. Jagannath Singh.
- Woon Mata Deen

Cont.....2

4. Ganesh Bahadur	Chandra Bahadur	Hawaldary.
5. Mohd. Kaisar.	Abdul Latif Wa	atchman-cum-Khalasi.
6. Ram Chandra	Ganga Bahadur.	11
7. Vikram Son of	Mishri Lal	II .
8. Bal Bahadur	Shamshir Bahadur	п
9. Shri Jeet Baha	dur Bachhan	
10. Shree Hanuman	Prasad Garaban.	Ħ
11. Jhak Bahadur	Ansia	11
12. Vishnu Bahadu	r Purna Bahadur.	. 11
13. Hari Bahadur	Sukh Lal	11
14. Deo Raj.	Pooran Singh	Ħ
15. Lal Bahadur	Bhagwan Deen	Yadav "
16. Bhagat Bahad	ur II	II .
17. Shree Krishr	na Sri Jodha.	n L
18. Om Prakash	Guru Prasas.	ti .
19 Ram Bali	Mohan Lal	11
20. Radhey Lal	Guru Dayal	н

year To

	21.	Yogendra Mangal	Rameshwar	**
	22.	Dhuvi Singh.	Chandra Bahadur Sing	h
	23.	Dooni Chand	Jidu Ram	11
	24.	J.P.Tiwari	Aaliq Ram Tiwari.	1111
	25.	Hanuman Singh	Raj Bahadur Singh.	11
	26.	Naushad Ali	Mohd. Nasim	1000
	27.	Murtaza	Mus <b>tafá.</b>	*
	28.	Kuwar Lal	Mahesh Lal	ŧ
	29.	Jai Shanker Prasad	Jagannath Nath Pd.	1
	30.	Mamraj	Bachhan Ram	1
	31.	Ram Dhani	Sahdeo.	- 1
The same of the same of the same of	32.	Ram Prasad	Ram Harakh.	
	33.	Ishwar Singh.	Basakah Singh.	1
	34.	Shiv Bux Singh	Prayag Singh.	11
	35•	Ghagwati Prasad.	Kali Deen	辫
	36.	Ram Jiyawan	Kanchsi "	

work the

Cont.....4

37.	Ratan Chand	Jagat Ram	**
38.	Ram Chandra Tiwari.	Dee Dutta.	11
39•	Nand Kishore	Ayodhya Prasad	11

True copy.

Woomby

इन दि आनरेबुल हाई कोर्ट आफ जूडीकेचर ऐट इलाहाबाद लखनऊ बेंच. लखनऊ ।

रिट पिटीशन\_नम्बर \_ \_ आष \_ 1984 \_

मोहम्मद कैसर

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••• पिटोशनर

बनाम यूनियल आफ इंडियन मिनिस्टरी आफ रेलवे एण्ड अदर्स

•••• अपोजिट पार्टीज

अनेक्जर\_ नम्बर र्थ

पुस्ताव दिनांक 8.4.1984

आज दिनांक 8.4.84 को श्री मोहम्मद कैसर की अध्यक्षता में आर० डी० एस० ओ, कालोनी, कालक नगर लखनऊ, जो संद्य का कार्यालय है, ये निम्नलिखित पुस्ताव पारित किये गये है।

[1] विभाग को पुनरिक्षित वेतन मान रू० 210-290 जो वाद्यमैन/
खेलासी पद के लिये वर्ष 1978 से देय है, को यूनियन द्वारा
दी गई नोटिस दिनांक 2.3.84 के फलस्वरूप विभाग द्वारा
अभी तक सदस्यों द्वारा मांगे गये वेतनमान व दिये जाते के
कारण हम सभी सदस्य यह पुस्ताव पास करते है कि अपनी
पुनरिक्षित वेतनमान की मांग को न्यायलय द्वारा कराया जाय।

अतः उपरोक्त काँग को सम्बन्ध में उच्च न्यायलय लखनऊ ने याचिका दाखिल करने एवं उसकर पैरवी करने हेतु हम सभी सदस्य श्री मोहम्मद कैसर, अध्यक्ष वाचमैन/खालासी सैनिक सुपरवाइजर एवं चतुर्थ वर्ग कर्मचारी संद्य मानक नगर लखनऊ को याचिका दायर करने हेतु अधिकृत करते है।

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In the Homble High court Indications At Allaha bad 2 Ko Bonch, 2160. Watchman Khalase Salmik Supervisor - Petitione union of Indias others -- opp. Parlig Amneque No. 2A

No	THERN R	ANTIVEN	No.	AC(G) P-13(	
BEATEMENT OF STATE RA			INSTITUT		
P.F. Account No. 30 7 KD	(See notes h	elow) Rration exe.	uted on,		
of Mr./Mrs./Miss Gan + 31. Designation 677736 Ticket No	Depart	seation not r	eceived Lu ex	3104) Kl	alon
Shawing the position of State Railway	V Providence	und for and	up to the e		it Cours
And the second s	THE RESIDENCE OF THE PROPERTY OF THE PERSON	TO TO THE RESIDENCE OF THE PROPERTY OF THE PRO	4	monotopisco vondos nos	1
/ / /	Suba- cription Rs. P.	Borus Rs. P.	Voluntary Deposit Rs. P.		Remarks
Balance on 1st April, 197.3 Add subseciption during 1973-74	1430 -		and control of the co		
Refund of advance			1		
Interes for the year	78				
Less with Irawals as per Col. 5					
Balance on 31st March, 197 6	1452				
exportant(1) The altention of subscions, in case any event ha	s occurred w	nich necessii	lates revision	i, ii a suos	r declarat- scriber bas

% per animum.

(b) Interest on something deposit is also allowed at the same rate as stated in A(a)above

(5) Subscribers should satisfy themselves as to the correctness of this account and errors should be arought to the service of the Accounts Officer within aix months from the date of its resting.

N.R.—1,32/j.13—c.c., 1972—4,90,000 F.

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In the Homble High Court of Indicature at Allahaberd Loo Bench Luckness. Watchman | Khalasi | Saimk | Super Visor - - P. H. +. Amore y ure No & B. -opp Port

No. AC(G) F-44(A 1323) NORTHERN RAILWAY STATEMENT OF STATE RAILWAY PROVIDENT INSTITUTION ACCOUNT (See notes below)

S 9 > 7 2 > 5 Declaration executed on...

P.F. Account No...

Of Mr./Mrs./Miss - 13tragta Bacondaughter - 13tragta Ba Showing the position of State Railway Provident Fund for and up to the end of the year ending 31st March-1974. Voluntary Deposit Rs. F Balance on April, 1973 Add subscription during 198 74. 104 Refund of alvance ... Incres for the year? ... 6 I mis - ifth ton - are but do. Col. 5 Balance on 31st Mn.ch , 1974

Important. -(1) The attention of subscribers is drawn to the importance of revising their declarations, in case any event has occur ed which necessitates revision. If a subscriber has not so far signed the declaration form, he should sign one now.

not so far signed the declaration form, he should sign one now.

(2) The acknowledgement to the declaration executed by the plember of State Rouway Provident Fund should be asked for from the Accounts Officer through his onice. If it has not already been received by the member.

FA & Chief Accounts Officer for Div. Workshop Accounts Officer Div. Workshop Accounts Officer Div. Workshop Accounts Officer Div.

Note (1) Subscription during the year is for the period from March (i.e. the pay for March of the previous year paid in April) of the current year to February (paid in March).

(2) The bonus credited to the Accounts during the year is the contribution allowed on subscription from April, 197...(i.e. on pay for March, 197.....) to March, 197...(i.e. on pay for February, 197.....).

(3) The voluntary deposit is the amount recovered from bills for March, 197.....to Feburray, 197.....

(4) (a) The interest is allowed at a minimum rate at 4% per annum on the Provident

Fund assets of depositors who were members of the Fund prior to 7-3-1938 or in

such other cases as authorised by the Rly, Board. In case of others, interest is

allowed at the rate fixed annually the rate of in erest for the year 197...... being .....

(b) Interest on voluntary deposit is also allowed at the same rate as stated in 4(a)above (5) Subscribers should satisfy themselves as to the correctness of this account and errors should be brought to the notice of the Accounts Officer within six months from the

date of its receipt. N.R. -1,327/13-Oct., 1972--4,50,000 P.

Month

In the Homble High Court of Indicature At Allahabad Luc. Bench dieteron Write Petition No. 0/1984 Watchman/ Khalasi/ Sainik supermision Petitioners. + others VERUS union of India Through Chairman + others - - opp. Partie Amnexure No. 2 C



STATEMENT OF STATE RAILWAY PROVIDENT INSTITUTION ACCOUNT (See noies on reverse) P.F. Account No. 4892 RD 50 Declaration executed on.

of Mr./Mra/Miss. Man Ray Son/daughter of Declaration not received the control of Mr./Mra/Miss. Declara Voluntary of with-drawals Remarks cription Rs. P Rs. Balance on 1st April, 197 4 ... 647 iption during 1974 .73 286 Refund of advance ...

Total ...

Interest for the year ...
Less withdrawals as per Col. 5...
Balance on 31st March, 197 5 ... 60 993 Dated 4 / 197 5 [P.T.O.]

45 541 NE

NORTHERN RAILWAY

Addition ( Ret Tues Addition ) Addition of Linches

AC(G)P-14(A 1323)/PF-2

In the Homfble High Court Sudicature At Allaha Dad Lko Bench Lucknow. Watchmany Khalasi Saint Supervisor Watchmany Khalasi Saint Supervisor Petitioner VS. Su union of India tollers --- off Parters

Amnequel No. 2D

Office of

	#. Account No. 3313 K	y to ID	eclaration e eclaration n	ot received	odhu	R com
	Designation: Ticket No	1	-1 na 6	11-1V-	Klunda	.04
	ending 31st March, 197 3.	1 2	3	4	Datall	6
	A second	Subs- cription P.	Ronus P.	Voluntary Deposit Rs. P.	Detail of with- drawals	Remarks
	Balance on 1st April, 197 4 iption during 1974 2 Refund of advance	709 - \$ 288 - 300 R				
/	Interest for the year  Yess withdrawals as per Col. 5  Jalance on 31st March, 1975	-400-		Action with the second	and the same of	100
	A A A THE PROPERTY OF THE PARTY	M/William Michigan Annual Control		- m	meet of the	But the second

In Thet Court of Indicature at Proposed Like Bench Lleo.

Watchman Khalasi SaimiR Supervisite - - Petitioner

union of Andria dolloss.

-- opp. Pasteis

Annexure No. 2E

C.S. u. 284

P.F. Account No. 60 2 9 10 of Mr./Mrs/Miss. Mod. 4	(See notes		INSTITU		
of Mr./Mrs/Miss A. A. A. Designation	Stati	rtment	CC.	18- 150	
antiquates de serviciones con l'estre e constitute de attitute de l'estre de	2	3	4	3	6
	Subs- cription Rs. P.	Bonus P.	Voluntery Deposit Rs. P	Detail a of with-drawals	Remarks
Balance on 1st April, 197 5 Add subscription during 1975 Refund of advance Total Interest for the year Less withdrawals as per Col. 5 Balance on 31st March, 1976	186 - 100 C 18 350 - 258		(3) (3) (4) (4) (5) (7) (8) (7) (8) (7) (8) (1) (1) (1) (1) (1) (1) (1) (1) (1) (1	1. (d.	

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD,

Writ Petition No. of 1984.

to

Watchman/Khalasi/Sainik Union. ... Petitioner.

Versus.

Munion of India & others. ... Opp.Parties.

## ANNEXURE NO. %. 3.

GOVERNMENT OF INDIA: MINISTRY OF RAILWAYS

RESEARCH DESIGNS AND STANDARDS ORGANISATION,

MANAKNAGAR: LUCKNOW.

Note No.E-IV/CL.IV/Reclassification Dated 28.4.83.

- Sub: Reclassification of Artisan staff on the Railways/Relief to semi Skilled and un-skilled Artisan Staff.
- Ref:- 1. Railway Board's letter no. E( R&A)1-82/

  JC/1 dated 13.11.82 and 12.4.83 circulated

  vide note no. A/G/Clasification of posts

  dated 28.12.82 and 20.4.83 respectively.
  - 2. This office note No. EI/S/ORG/1/UPG/Artisan-IV dated 30.3.83 and EIV/CL.IV/Reclassification dated 2.4.83.

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In terms of above letters, the list of Khalasis (Regular and decasualised ) in the Seniority Group of Chart No. 1, II, III and IV who have been recalssified as Khalasi-Helpers scale & 210-290/-, have been drawn as per Annexure I to IV of this note:-

- 3. The fixation of pay of the staff reclassified as Khalasi -Helpersmay please be fixed on proforma basis on 1.8.78 or any subsequent date as may be applicable on the basis of their eligibility as specified in the Letters quoted above but the higher fixation of pay on the basis of the above re-classification will be currently effective from 1.1.82.
  - 4. It may pleasebe made clear to the staff that the lists drawn in the seniority Group of Chart Nos. I to I IV are provisional and are subject to the revision and the payment of lump-sum arrears and fixation of pay is also provisional and recoverable pending the fixalization of the fix



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ginalisation of the provisional list.

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Sd/- Magan Lal 28.4.83. ( Magan Lal ) for Director General .

#### DISTRIBUTION.

JDF? The Audit Officer /RDSO/Lko, SOE (III)? SOE(IV), SO (Rectt) So (S&T), SO(MCW), SO (Research), TEN, ADE /EMS, JDSE/TLM, JDS/S&T Lab., ADE/ Tele, JDR(B&S), JD (GE), JDRT (I), SO(MP), JDR (S&T), JDRM (I/C), SO(MSDD(ADMN), DCOS, ADO/Pub., JD/TI, JDS (S&T II) JDS(MSD-I), SO (Civil), JSO/ Psy, JDR (B&F).

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## ANNEXURE NO. 1.

List of Khalasis scale & 2320- reclassifified as Khalasi Helpers scale & 210-290/- which are under seniority group of chart-I (Civil Maintinence, Central Stores Ranio Section).

						7	
	S e N C	o. Name S/Sri	Working against post of gular/Dealised.	Re-		of rl	ema=
	1.	Sohal Lal Sc.	Reg.	c/store	1.8.	78 Ret.30.6	5.82
		Dorrow 1000		0/0000	,,,,,	" 30.11.	
					11	Vie.	
	2.	Benwari Lal	11	11	**		
	3.	Pala Kdhari.	11	11	,,1		
	4.	Amar Prasad, ST	11	CMB.	11		
	5.	Shyam Lal S/o Tulsi	33	11	11		
	6.	Tulsidas	11	88	9.8		
	7.	Hari Prasad	tt	11			
	8.	Prag	11	C/Store	11		
	9.	Munni Lal Sc.	11	11	11		
	10.	Ghasitey.	11	ŧŧ	11		
	11.	Mahadeo Prasad.	11	11		Promoted a	s SS
						Masen wef. 5.1.81.	
	12.	Chhebi Lal	11	11	##		
	13.		11	11	11		
		Chhatey Lal, S/Garra	j "	11	11		
		Sc.					
-	15.	Ram Lal					
Transme		Ramdulare Singh.					
1		Budhai Choubaon.					2.
		Harakh Bahadur.					
		Raizullah.					
		Shyam Lal s/o Gokul.					
		Behari s/oBhawani.				, ,	
		Tulsi Ram ,SC.	11	Roneo			
	23.		11	C/store		*	
		Ram Murat	<b>!</b>	CMS.		10	
	25.	. Kashi Prakash	<b>8</b> 3	tt.	1	9	

in alti

26. Hari Ram 27. Budhu.

Guru Prasad, SC.

28.

11 17.4.79.

CMS.

	29. Raj Kumar	Reg.	C.M.S.	17.4.79-
	30. Yuv Raj Singh.	17	C/Store	11
	31. Sahdeo	0.00	CMS.	ti .
	32. Bhagwati/Bhikari	*1	特	11
	33. Ram Raj	0.00	11	11
	34. Nand Kumar	II .	П	II .
	35. Chunni Lal	11	C/store	li i
	36. Ghasi Ram, SC	DE	CMS.	11
	37. Bhola spo Ratan.	Reg.	**	H -
	38. Ram Charan.			
	39 Vijay Bahadur.			
	40 Mangli Prasad.	11	11	11.
	41 Mangrey, SC.	DC	CMS	tt
	42. Nanhey.	DC	99	11
	43. Babu Lal, Lachman	REG	11	9.1
	44. Hari Ram	DC.	11	tt
	45. Ram Bharosey.		264	
	46. Abdul Karim.			
	47. Ram Prasad.			
	48. Shiv Charan.			
	49. Ram Asrey.			
	50 Madho anand Joshi.			
	51. Maiku Lal.	,		
	52. Babu Lal, S/o Math	ura.		
	53. Lalta.			- 11
	54. Angnoo, SC.			
	55. Haridutt.			
	56. Nand Kishore.			
	57. Ram Kewal.			
1	58. Swami Dayal.			
1	59. Munnu Lal.			
	69- Laxman.			
/	60. Vishal Singh.			
1	62. Shri Krishna Sc			
	63. Babu Lal s/o Ram p	al.		
	64. Babu Ram.			
	65 Namogingh Rahadur.			

Narosingh Bahadur. 65. Ram xwak Sewak. 66. Ram Sunder. 67. Rhobha Ram SC.
Devi Charan.
Ganga Pd.
Nanda.
Nand Kishore.
Ram Jagat. m74 Fajodhar. 68. 69. 70. 71. 72. 73.

wef. 11.7.80 5.1.81. 1.12.81. 8.6.82,1.7.82 22.12.82.

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#### ANNEXURE NI

List of Khalasis scale % 196-232/- reclasified as Khalasi Helpers scale % 210-290 which are under seniority group of chart-II (EmS, TI and Elec.Birectorate)

Sl.No.	Name.	the most of mo	Date of eligibili	
		gular/Decausised.	 Khalasi-	

		gare	ar/Decc	CA CALL ESCAPE AND A	\$	STORE GOODY ARMSK	Khal		R Ks
	Name William Gribes Milliam	9 070 ppg sade 400 MHP 600 400 400 4	AND ADDRESS AND STORY WARE THE			14		PR (**	
	1.	Nankoo,S/o Bhikha,Sc.	Reg.		HIV			.78.	
	2.	Kalloo Ram.	11		11		11		
	3.	Tulsi Ram	11		11		84		
	4.	Sunder Lal	88		13		11		
		Lalloo Ram.	11		11		Lotte	wef 9.80	•
	6.	Lal Singh.	11		T	I		11	
		Bhai Lal, SC.	11		H	MS.		11	
		Roop Chander, SC	11			11	LH 2	20.8.8	81.
		B.N.Shah	11		SRJ I			11	
		Shiv Pal Gupta.	E.		EMS.	EXP	ired	on11	.2.7
		Hausla Pd., SC.	11		" SE	A 17	.2.82	2.	
		Pyareyl Lal S/oleelo,SC	• 11		11 t	1 9	.9.80	).	
		Durga Prasad.	11		tt .		11		
		Thakur Pd. Kureel, SC	11		11		11	2	
		Kamman.			44.				
		Salik Ram.							
		Knahaiya Lal.					19	.8.80	
		Ram Swaroop	88		11		4	II	
		Manmohan Lal							
		Tilak Raj	**		***			8.9.8	80.
1	21.		11		4.5			11	
	11		DC		tt	17.4	.79 S	PM7.2	2.81
	22.	T 7 /- manidaav		. 1	EBLab	11		11	
1	24.		11		, , 11	11		Ħ	
-	25.		DC	]	EMS	17			
//	26.		11		17	11		11	
			10		. 11	11			
	27.	and while							
, .	28.	- 7							
-	29	Duyam Lat.							

who on the

30. Ram Lal , SC
31. Ram Dulerey, SC.
32. Uma Shanker

33. S.K. Anand.

34. Balbir Singh, SC

.. 7.2.81.

18.3.81.

35.	Munna Lal Verma	11	<b>†</b> ‡
36.	Mata Prasad, S/ONankoo, SC	. 11	tt
	V.K.Bhalla.		35
	Ramesh Prasad.	• •	
	Ausan. DC	EMS	17.4.79.
	Ram Asrey s/o Ram Gulam	e +	0.0
	Ram Swaroop s/oDDharamSC	* *	
42.	Baboo Lal s/o Ram Ratan.		4 *
	Algoo Ram	e è	11.2.79.
44.	Kalloo s/o Narayan.	• • •	8.9.80.
45.	Ram Narain		9.9.80.
46.	Ram Charan		
47.	Yusuf Ali.		
48.	Murlidhar, SC.		
49.	Kanta Prasad.		
50.	Ram Bali.		
51.	Laljee Singh ···	a e •	18.9.80.
52.	Museer Ahmad.	9.0	17.9.80.
53.	Abrahim	9 4 8	18.9.80
54.	Shanker S/oJijaji,Sc.		7.2.81.
55.	Chander Kumar		
56.	Mata Prasad s/o Prabhu.		
57.	R.K.Mishra.		
58.	Ram Shanker.		
59.	K.P.Singh.		40 7 04
60.	Girish Narain	4 a a	18.3.81.
61.	Brahm deo.		
62.	Chandrika Prasad, S.C.		40 7 04
63.	Krishna Kumar	* *	18.3.81.
64.	Ram Sagar.		
65.			
66.	Babu Lal s/o Bhagwandeen	ø a	
-11			

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## ANNEXURE -III

List of Khalasis scale Rs 196-232/- reclassified as Khalasi-helper scale Rs 210-290/- which are under seniority group of Chart- III (S&T Maintinance).

S.No. Name.	against	Directo- rate/Sec-	Elegib:	annen	rķ
	of egula Decasualised.	,	lasi He	- 1	фин
GEN GUN SEN SEN SEN SEN SEN SEN	ABREAT SERVICE SERVICE ASSERTS ASSERTS ASSERTS	Since design of the Assert			
1. K.A. Waghele, Sc.	REg.	S&T Main	1.8.	78 SSTA 5.6.81	
2. H.K.S.Nanboori.	11	11	†1	11 11	
3. Kedar Nath.	11	83		11	
4. Chhotey Lal Nanhey.	11	11		11 11	
5. Ram Kunwaray.					
6. T.Raju					
7. Satya Narain					
8. Chamaresh Kumar.			4 -	1 570	
9. Putti Lal	11	81		.4.79.	
10. Hari Mohan	11	11		.6.81.	
				int No.	
		8 r	eserved	for SC	



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## ANNEXURE IV ( EXTRACT. )

List of Khalasis scale & 196-232/- reclassified as
Khalasi- Helpers scale & 210-290/- which are under
seniority group of Chart IV ( Reserch Directorate(including S&T Research Maintanana Wingh since transferred to
S& T Design Dte.) M&C --- Motive Power Dte and Traffic
Research Directorate)

	Sl.No. Name	Working against the post of regul /Decasual	/Section.	te Date of Rema- Elegibi-rks. lity as Khalasi Helper.	ttow
	em em em em em	Man, Willy white Arris Wilds aggin Shan state.	Many Claim Gold . Make york days days days many	and the first first have with this later and later	
	1. Prabhati Lal SC.	Reg.	I.L,DEHI	1.8.78.	
	2. Prahhu Dayal	11	RM	" Retd.30.6.	7
	3. Chander Singh.	n	B&S Res.	11	
	4.				
-	5.				
	6				
	7. Mannoo Singh.	11	Mi&C	" Fromoted	Tours of the Paris
				as SLH <b>eef</b> 18.9.80.	
	34. Shivdhar.	#1	FTL	Ħ	
	128. Ram Khilawan,SC	DC	B&F	4.3.81.	
107	135. Ram Jiwan.	11	TMP	12.9.82.	
	138. Surendra Singh, Singh.	s/o Raghuna Reg•	th E.Lab.	12.4.83.	ш.
	3 0 3 5 3 5 3 5 3 5 5 5 5 5 5 5 5 5 5 5	$\frac{3}{4}$ $\frac$	4444444444	14444444444444	4

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD. LUCKNOW BENCH LUCKNOW.

WRIT PETITION No. of 1984.

Watchmen/Khalasi/Sainik Union. .... Petitioner.

Versus.

Union of India & others.

... Opp.Parties.

## ANNEXURE NO. 4.

( COPY )

GOVERNMENT OF INDIA MINISTRY OF RAILWAYS R.D.SO.

No. A/ES/PCIII(73) Sch. Lucknow.

Dated 21.12.1974.

#### STAFF NOTICE.

Sub: Railway service (Revised pay) Rules 1973 -Schedules for revised scales of pay.

In continuation of the staff Notice of even number dated 13.10.1974, the schedule containing the revised scales of pay in respect of Sainik in RDSO under



36

cover ofthe Board's letter No. PC-III/73/Schedule/Rly.BD. dated 9.12.74 is attached.

- 2. The staff covered by the schedule are required to exercise their option by 3.3.1975.
- 3. The instructions contained in the Staff Notice No. A/ES/PC-III(73) dated 29.12.73 will apply equally in their case also.

Sd/- M.P.Srivastava. 21.12.1974. For Director Genl.

DA: Copy of Bd. 'letter

No. P.C.-III/73/Sch./Rly.Bd.

Dt. 9.12.74 with enclosures.

## Distribution as usual.

Copy of Rly. Bd. ! letter No. PCIII/73/Schedule/
Rly.Bd. dated 9.12.74 addressed to FA & CAO, Northern
Railway, New Delhi and others and copy & to ADAO Pailways
New Delhi and others.

Sub: Schedule for revised scale of pay.

In continuation of the notification issued vide No. GSR 516(E) dt. 7.12.73, a schedule showing the revised scale of pay applicable to Havildars and Sainiks in the Railway Bd. Secretariate and Sainiks in RDSO Is enclosed .



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Cont.....

Special pay attached to the post of Havildar is to be regulated in terms of instruction contained in Bd. 's letter No. PCIII/74/SP/I dt. 17.1.74.

### Railway Board Secretariate and RDSO.

Designe of post. Authorised scale Revised remarks scale of of pay.

Havilddar 85-105-3-135 plus a Spl 225-5-260-6-290-EB-6-308. pay of Rs 15/- p.m.

Sainik (other 70-1-85-EB-3-95 210-4-250-EB-5-270. than those drawn from State Police Dept.



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इन दि आनरेबुल हाईकोर्ट आफ जूडीकेचर ऐट इलाहाबाद

रिट पिटीशन नम्बर आफ 1984

मोहम्मद कैसर

•••• पिटोशनर

बनाम

यूनियन इंडियन मिनिस्टरी

••• अपोजिट पार्टीज

# अनेकार नम्बर

श्रीमान महा निदेशक महोदय, आर० डी०एस० क्री०मानक नगर लखनऊ।

विषय: सैनिक ≬वावमैन≬ तथा स० सु०≬हवलदार्≬का 1973 का नया \_\_\_\_\_वेतनमान\_\_\_\_\_

अ०अ० मि० सं०-पत्र सं० दिनांक 21-12-74

रेलवे वार्ड पत्र सं० नम्बर डी० ए० आफ बी०डी० बेटर नम्बर पी० सी०/III / 73/ / रलवे बी०डी०/दिनांक १·12·74 विद इनक्लोसरस ।

सेवा में,

निवेदन है यह है कि हम वाचमैन है सैनिक है तथा सैनिक सुमुपरवाइजर हैं हवलदार है का हमारी सरकार ने 1973 में नया वेतनमान पास किया है। जो कि इस तरह "वाचमैन" है सैनिक हैं का नया वेतनमान 210 से 270 तक तथा हवलदार का नया वेतनमान 225 से 308 तक का परन्तु यह वेतनमान हमको नहीं दिया है जो कि केवल आर०डी० यस०आदेश लिया ही दिया है परन्तु हम लोगों को नहीं दिया गया है।

अत: महोदय जी से प्रार्थना है कि हम लोगों का यह नया वेतनमान शीद्ध से शीद्ध दिलाने का कष्ट करें।

आपकी बड़ी कृपा होगी। प्राथी

दिनांक 8.8.1975

सुरक्षा विभाग के सभी कर्मवारी अ०अ० मा० स० मानक नगर,

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

LUCKNOW BENCH LUCKNOW.

Writ Petition No. of 1984.

Watchman/Khalsii Union. ...

Petitioner.

Versus.

Union of India & others. ... Opp. Parties.

## ANNEXURE NO. 6.

The Director General, RDSO, Lucknow.

Sir,

Sub: Fixation of inter-se-seniority and other privileges as per length of services of chowkidars transferred/posted as Khalasi/ peons in various Directorates.

- Ref: i) Staff Posting order No. 4. 1983.
  - ii) Personal Interview of Chowkidars with Sr. Dy. DG in April 183.

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With due respect and humble submission we the



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Chowkidars of RDSO who have become surplus as a result of setting up offfulfledged security arrangements in RDSO (RPF) would like to pay the following few lines for your kind consideration and immediate justice.

- i). The surplus chowkidars have been transferred/ posted as Peons/Khalasis in the various dates.
- ii). As per SPO No. 4 of 1983, the transfers/postings have been done on administrative reasons, the inter-se-seniority of Chokidars will be maintained in their respective Directorates as per length of their services in grade Rs 196-232.
- against the assurances given by them in para of the said SPO rather a conspiracy has been developed to dar Chawkidars from the interseniority as well as other prelileges. So f no seniority has been fixed up. The 50% upgradation granted to Unskilled labourers in JCM has also not been extended to Chawkida and granted to the others.
  - iv). The dual policy of the Admn. is miguiding mis leading. A delegation of Chowkidars m Sr. Dy. D-g genuinemess of the problem, h



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did not assure us for any justice due to external pressure of vested interest on the Admn.

2. Under the circumstances, we haubly request your honour to look into the problem perosnally in fixing the seniority (inter-se-seniority) of Chowkidars in their respective dtes. and pray extension of 50% upgradation/granted to their other Unskilled labourers.

Thanking your for a favourable decision.

Yours faithfully,

Sd/- Ellegible.

Lacknow - 226 011.

dt. 24.5.83.

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## IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

LUCKNOW BENCH LUCKNOW.



Writ Petition No. of 1984.

Petitioner. Watchman/Khalasi/Sainik Union. ...

Versus.

Union of India & others. ... Opp. Parties.

#### ANNEXURE NO. 2.7.

Reminder

The Director General, R.D.S.O, Manak Nagar, Lucknow-11.

( FPS Kind attention of Sh. M.K.Gamkhar)

Sir,

Sub: Fixation of Intra-se-seniority and grant of upgradation as per JCM decision and other prevelages of Ex-Chaukidars of RDSO transferred/posted on the Khalasis/peons/ in various dtes.

Ref: - 1. Staff Posting Order No.14 of 1983.

- 2. Personal Interview with Sr. Dy.DG and DG.,
- 3. Our Joint representation,



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Kindly refer para 2 of your staff Posting Order
No. 4 of 1983 and our joint representation dated 23.5.83
in connection with our demand for fixation of Interseseniority and grant of upgradation as per JCM decision and other preveleges to Ex Chaukidars of RDSO transferred
/posted in various directorates of RDSO. As per para 2
SPO, the transfers/ postings of chaukidars to the categories of Khalasis/peons in the administrative interest and they will take their seniority as Khalasi/peons
according to length of service in grades without disturbing inter-se-seniority as chaukidars. But , this assurance has not been implemented.

2. It is an accepted fact when inter-se-seniority as chaukidars is being maintained, all the preveleges admissible by the length of services/seniority be also extended to the cadre. As such the 50% upgradation, as granted in JCM, be also extended to Ex-chaukidars posted Khalasis which has not done. The upgradation has been awarded to staff who stands junior by the length of services. It is gross injustice with this category staff.

Our representation, in this regard, has also not prove fruitful. As such you are requested to sympathietically consider our magenuine demand and fix our seniority as per length of services also grant upgradation.

O.S. u. SALL

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It will also not be out of reference to add here that if we will not be granted justice within one month we will be forced to knock the doors of Court of kar Law & Justice to get get justice. As such we may be permitted for the same.

Thanking your

Yours Faithfully,

Ex- Chaukidars of RDSO

Dated 27.6.83

Copy for information & necessary action to: -

- 1. Sh. Abdul Gani Khan Chaudhury, Hon'ble Railway Minister, Govt. of India, New Delhi.
- 2. Sh. K.T.V.Raghvan, Chairman, Rly.Bd., New Delhi.
- 3. General Secy. RDSO Employees Association, Lucknow.

Ex Chaukidars of RDSO.



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Nov 44

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

LUCKNOW BENCH LUCKNOW.

Aus

Writ Petition No.

of 1984.

Watchman/Khalasi/Sainik Union.

Petitioner.

Versus.

Union Of India & others.

Opp.Parties.

#### ANNEXURE '8'.

No. REA/CEB/GS/UPG/Chaukidar/83/206 Dt. 9.8.83.

Shri M.K.Gamkhar, Director General, RDSO/Lucknow.

Dear Sir,

Sub: Request for fixation of Inter-se-seniority of Ex.Chaukidars scale & 196-232 (RS). Rakshak scale of & 270- 270(RS cadres staff posted/transferred in various sections/Directorates/Laboratories and thereby extension of other benefits such as upgradation as per decision of JCM.

Ref: 1) Representations of Ex Chaukidar cadres staff dated 29.4.83,24.5.83 and 4 27.6.83.

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- ii). RDSO Staff Posting order No. 14 of 1983.
- iii). RDSO Employees Association Letter No.
  RES/CEB/GS/UPG/Chaukidar/83/140 and 141
  dated 29.6.83 and others.

. . . . . . . .

Your pesonal attention is invited into the case of injustice and treachery done by your Admn.with the Ex. Chaukidars scale & 196-232 (RS and supervisor Rakshak scale of & 210-270 RS staff who have been transferred/posted in various wings/sections/laboratory etc. of RDSO due to change of security arrangements at RDSO. It is deply regretted that inspite of several representations personal interviews with Sr. Dy.DG and DG and written assurances of the Admn. they have not been granted justice so far. Their inter-se-seniority in various sections/directorates/laboratories etc. as the case may be, has not been fixed/declared so far as assured in para 2 of the said staff posting order no. 14/1983.

However, the entire case in brief is reproduced for your ready reference and justice to the cadres:-

1. As a result of setting up of fulfledged security arrangements in RDSO campus, the Chaukidars scale Rs 196-232 (RS) and Supervisor Rakshak scale Rs 210-270(RS) have been transferred and posted in various Sections/Dtas/Labs of RDSO as Khalasi/Peons and Lab.Helpers

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in same scale of Rs 196-232 (RS) and 210-270 (RS) respectively.

2. As per para 2 of RDSO SPO No. 14 of 1983 and others. the Chaukidars etc. have been transferred/posted to the post of Khalasi/Peon in administrative interest so they will take their inter-se-seniority as Khalasi/Peons etc. according to their length of services as per date of joining in the cadres. But, practically it has not been do done and their inter-se-seniority in their places of postings/transferred has not been fixed so far, rather denied, causing a great loss to them.

In the light of views expressed above, the exChaukidars scale of R 196-232(RS) and Supervisor Rakdhak
Scale R 210-270 (RS) be granted inter-se-seniority in
the sections /Directorates/Labs of their postings/ transters and thereby upgradation to Khalasi helper Scale
Rs 196-232 (RS) and skilled grades Scale of Rs 260-400
(RS) as per decision of the JCM as impleted in RDSO.

It will also not be out of reference to add that in case justice is denied within two months to these ex-Chaukidars and Supervisor Rakdhak cadres, they will be forced to knock the doors of Labour Court/Civil Court/ High Court/ High Officials of Railways etc. to get justice for which all the responsibilities will

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lie with the Admn. I t may be treated as Final Notice.

Thanking you,

Yours faithfully,

Sd/- K.Chandran.
Asstt. General Secretary.

Copy for information and necessary action to: -

- 1. Hon'ble Shri Abdul Gani Khan Chaudhary, Minister for Rlys. Govt. of India, New Delhi.
- 2. Hon'ble Shri C.K.Faffersherief, State Rly. Minister Govt. of India New Delhi.
- 3. Shri K.T.V.Raghavan, Chairman, Railway Board, New Dehli.
- 4. Others.
- 5. Shri S.K. Jagdhari, Sr. Dy.DG/RDSO/Lucknow.

Sd/- K.Chandran,
Asstt. General Secretary.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD.

LUCKNOW BENCH LUCKNOW.

Writ Petition No. of 1983.

Watchman/Khalasi/Sainik Union. ...

Petitioner.

Versus.

Synion of India & others.

... Opp. Parties.

## ANNEXURE NO. Q.

Phone Resi: 83147.

3, Aaisarbagh, Rothra House Lucknow-226001.

I.H.Farooqi, M.A.LLB. Advocate (High Court.

### REGISTERED A.D.

### Notice U/S 80 C.P.C.

Dated 1.3.83.

To,

- 1. The General Manager, Railways, Baroda House, New Delhi.
- 2. Director General, R.D.S.O., R.D.S.O, Colony, Lucknow.

in on he

3. Deputy Director (Establishment), R.D.S.O., R.D.S.O. Colony, Lucknow.

Dear Sir,

Under instructions from (1) Sri Harakh
Bahadur Thapa (2) Sri Raghunandan Singh, (3) Ganesh
Bahadur and (4) Sri Sarnam Singh, all 'Sainik Supervisors
and Under instructions from Khalasi/Watchmen/Peons etc
as per list attached as Annexure 'A', I have to tive
you notice under Section 80 C.P. C., as hereunder:-

- 1. That my clients as aforesaid were appointed in 1964, 1971, 1961, 1968, 1973 or even earlier or after in the then scale of % 70-85 and 85-110.
- 2. That since then all my clients has been working regularly on their original posts without any break in service.
- 3. That my clients were also declared permanent in the year of 1978 in the same capacity.
- 4. That the post of watchman and Khalasi is one and the same status.
- 5. That he aforesaid scale of pay of my clients
  Khalasis, was revised into Rs 210-290 in 1978 and

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the scalse of Sainik Supervisor was revised into Rs 225-308 in the years of 1974 admissible since 1973, but the same has not been given to them till this date inspite of their repeated reminders and requests except Hawaldars, but they too were allowed the scale of 210-270 while in fact their pay scale was revised into Rs 225-308.

- 6. That not only this but the Railway Department has also not fixed the seniority of my client as a result of which the department is promoting other similarly situated employees to the next higher scale on the basis of their pick and choose policy.
- 7. That not only this but under the circumstances stated above so many juniors to my clients have also been promoted to the next higher scale of % 260-400 and my clients being senior to them, have been denied their legal claim.
- 8. That all my clients have represented for their above clims so many times but have not received any reply so far and their grievances have also not been redressed till this date.
- 9. That my clients have represented for their above

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- 9. That my clients are appraching to your goodself through me with the firm hope that the wrongs done to them would be rectified and that they would get what is legally due to them.
- 10. That the cause of action accrued in favour of my clients against the Union Government on different dates and continues every day.
- 11. That I request you: -
  - (i). That you will please allow all my clients (Khalasis), the revised scale of R 210-290 and thereafter of R 260-400 as per their seniority since 1973 and also to the Hawaldars Rs 225-308 since 1973 and also arrears accrued thereto.
  - (2). That seniority of my all clients will also please be fixed according to their dates of appoints in the department and promote them to the next higher scale as per their seniority.
  - (3). Night allowance may also be paid to my clients as per rule.



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12. That accordingly you are served with this notice under Section 80 C.P. C and I inform you that until the expiration of two months next after this notice has been served upon you, if my requests as embodied in this notice particularly in paragraph 11 are not conceded to or fulfilled, legal action shall be taken against you in the court of law and you will be burdened with the costs of my clients and also this notice . Please note.

Thanking you,

Yours faithfully,

Sd/- I.H.Farooqi,
Advocate.

Lucknow.

Dated 1.3.1984.



TRUE COPY.

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IN THE HON'BLE HIGH COURT OF JUDICATRE AT ALLAHABAD.

LUCKNOW BENCH LUCKNOW.

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Writ Petition No. of 1984.

Watchman/Khalasi/Sainik Supervisor's Union.

Petitioner.

Versus.

Union of India & others.

Opp.Parties.

### ANNEXURE NO. 10.

B EXTRACT".

Research Designs & Standards Organisation.

Staff Posting Order No. 4 of 1983.

As a result of setting up of fulfledged securitus arrangements in RDSO Campus, the following Chowkidars, who have become surplus, are being transferred & posted as Khalasis/Peons, scale & 196232 (RS) in the sections noted against each, with immediate effect. These chowkidars may be spared by the ASO/RPF as and when RPF personnels report for duty against existing sanctions:

in contac

Name of the Chowkidars Post & Section rendered surplus.

where now posted.

Remark

#### s/shir

- 1. Duni Chand, Chowkidar (SG) Khalasi DCRC.
- 15. Shiva Bux Singh. Peon Library vice Ram Lal do promoted as Daftry(P).
- 18. Hanuman Pd. do Peon/ED.Lab.vice Surendra Kumar Khalasi/
- 21. Hamuman Singh. Chawkidar Peon/Research.
- Peon /M&B vice Kehar Singh. 30. Vishnu Bahadur Rai.
- Peon/ R&D vice Ram Dularey. 31 Jhak Bahadur.
- 37. Jagdamba Pd Tiwari
- Peon/Research vice Kubraj Jai Shanker Pd. 48. Marandi.
- Khalasi Elect.Dte.against 52. Yogendra Nath W/C. post

2. The transfers/posting of the above Chowkidars to the cagegories of Khalasis/peons being the administrative interest they will take their seniority as Khalasi/peons according to their length of service in the grade i.e. 196-3-220-EB-3-232 (RS) without distributing their interse-seniority as Chowkidars. The chowkidars posted against work charged posts shall be accommodated against future regular vacancies in the categories of peons/Khalasis.

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3. The above noted staff should send their charge report through their controlling officers as soon as they assume the charge of new assignments after being relieved of their duties from security branch.

The above has the approval of Sr. Dy. Director General.

Sd/- Magan Lal 18.3.83. For Jt. Director (Estt.)

No.A/GL/141/WM. RDSO/Lucknow-11 dated 10.3.1983.

Distribution.

DD/EStt.I. TEn, Aso/RPF, Security Branch (SI)

True copy.

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IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD. LUCKNOW BENCH LUCKNOW.

Writ Petition No. of 1984.



Watchman/Khalasi/Sainik Supervisor Avam IVth Class Karmchari Sangh.

Petitioner.

Versus.

Union of India & others.

Opp. Parties.

## AFFIDAVIT IN SUPPORT OF WRIT PETITION.

I, Mohd Kaisar aged about 36 years son of Abdul Latif resident of K-5/C, R.D.S.O., Lucknow do hereby solemnly affirm and state on oath as under: -



- That the petitioner is the President of aforesaid Union and is fully conversant with the facts deposed hereunder. He has also been authorised to file and contest the present writ petition by the members of the Union.
- wo alar
- 2. That the contents of paragraphs 1 to 24 of the accompanying writ petition are true to my own knowledge.

Cont....

3. That the Annexures No. 1 to 10 annexed with the writ petition are true copies of their originals which have been compared.

Lucknow.

Dated 20.4, 1984.

## VERIFICATION.

I, the above named deponent do hereby verify that the contents of paragraphs 1 to 3 of this affidavit are true to my own knowledge. Nothing material has been concealed and no part of it is false. So help me God.

WO ON MI DEPONENT.

I, identify the deponent who has signed before me.

Advocate.

at 8:00 a.m./p.m. by Mohd. Kaisar the deponent who has been identified by Sri I.H.Farooqi the Advocate, High Court, Lucknow Bench, Lucknow.

I have satisfied myself by examining the deponent that he understands the contents of this affidavit which have been readover and explained by me.



व अदालत श्रीमान Allahabato, Luclindo Bereiga Luclinow वकालतनामा for Vetitione (मुद्दाअलेह) Watchman K hality Sainik Sufervision Avain to class kahnehoù sough a chan union of India and Ethers प्रतिवादी (मुदालेह) सन् १६ पेशी की ता० Sur leva Haroogu Advocale & Capil Deo Advocate of Usania Sin J. A. Siddigni Horocati assign को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्मा में वकील महोदय स्वयं अथवा अन्य वकील द्वारा जो कुछ रेरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी झोर से डिगरी जारी करावें और रुपया वसूल करें या सुलहनामा या इकबाल दावा तथा अपील व निगरानी हमारी और से हमारे या अपने हरता दर से दा किल करें और तसदीक करें या मुकद्दमा उठावें या कोई रुपया जमा करें या हमारी या विपच (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्ताचर-युवत (दस्तखती)

वा काइ रपया जमा कर या हमारा या विपन्न (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्तान्तर-युवत (दस्तखती) कि समार समाद से लेवें या पंच नियुद्दत करें - वकील महोद्य द्वारा की गाईवह कार्यवाही हमको सर्वथा स्वीकार है और होगी में यह भी स्वीकार करता हूँ कि में हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहुगा अगर मुकद्मा अदम पैरवी अपने पैरोकार को भेजता रहुगा अगर मुकद्मा अदम पैरवी कि तरफा मेरे खिलाफ पैसला हो जाता है उसकी जिल्मे-हारी मेरी वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमागा रहे और समय पर काम आवे।

Accepter Siddigui

हस्ताचर भी किता

साची (गवाह) साची (गवाह)

दिनांक ..... महीना

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#### APPLICATION FOR INTERIM RELIEF

IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD (LUCKNOW BENCH) LUCKNOW.

CIVIL MISC. APPLICATION No. of 1985

on behalf of

Watchman/Khalasi/Sainik Supervisor Evam IVth class Karmachari Sangh through its president and another -- Applicant

in

#### Civil Misc. Writ petition no. 2345 of 1984.

Watchman/Khalasi/Sainik Supervisor
 Evam IVth class Karmachari Sangh, Manak
 Nagar, Lucknow through its President,
 Mohd. Kaiser, Watchman Khalasi.

2.Mohd. Kaisar, aged about 36 years, son of Shri Abdul Latif resident of K-5/c RDSO Lucknow.

.. .. Petitioners

#### Versus.

- 1. Union of India, through Chairman, Railway Board, Rail Bhawan, New Delhi.
- 2. Director General, R.D.S.O.? R.D.S.O.Colony, Lucknow.
- 3. Deputy Director (Establishment).R.D.S.O. R.D.S.O.Colony, Lucknow.

.. .. Opp.parties.

The humblepetition of the petitioners above named most respectfully prays as under:

That on the basis of the facts and circums-

tances stated in the original writ petition and in the accompanying affidavit for interim relief, it is in the interest of justice most desirable that the ad-interim order may be passed by this Hon'ble Court directing the opposite parties to pay the due and requisite wages to the petitioners in terms of Annexure 3 & 4 to the writ petition, from the date of their enforcement with interest pendentilite, during the pendency of the present writ petition and pass such other and further suitable orders that this Hon'ble Court may deem just and proper in the circumstances of the case.

(I.H.Farooqui) Counsel for the petitioner-

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L ucknow: August 26/1985. (S)

(in)

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(DS Draw Ditant)

Advocate

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Hen K. S. Valour, J dist alongmith premois papers suite week Commencing 9th Septembs, 1925.

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1985 **AFFIDAVIT** 39/2 HIGH COURT ALLAHABAD

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH LUCKNOW.

#### AFFIDAVIT

IN

CIVIL MISC. APPLICATION NO. of 1985.

writ petition No. 2345 of 1984. Watchman/Khalas /Sainik Supervisor Evam IVth class Karmachari Sangh. Manak Nagar, Lucknow, through its President Mohd. Kaiser Watchman cum Khalasi, RDSO Petitioner-L uck now and others --Applicants

Versus.

Union of India and others --

-- Opp parties.

Affidavit in support of application for Interim relief.

Affidavit of Sri Mohd. Kaiser aged about 36 years, son of Abdul Latif resident of K.5/c. RDSO Lucknow.

- I, the deponent above named do hereby solemnly affirm and state on oath as under:
- 1. That the deponent is the petitioner himself and pairokar of the other petitioner and is as such as such fully acquainted with the facts and circumstances of the case.
- 2. That the above mentioned writ petition has been filed by the poor-employees in the employment of the opposite parties against the great injustice and exploitation being done by the opposite parties denying the genuine claim and due wages to the petitioner poor employees.
  - 3. That the above writ petition has been

admitted and since the date of its admission till this date no counter-affidavit has been filed by the opposite parties.

4. That the writ petition is pending since a long time and the petitioners are being deprived of the benefit of the Government Orders regarding the revision and enhancement of their, pay.

5. That since the opposite parties have not filed their counter-affidavit, deliberately avoiding to do so, the petitioners believe that the opposite parties are trying to eva-de to file the counter-affidavit and hide the truth and/fear from the exposition of the illegalities committed by them.

6. That on account of the absence of of any interim orders the poor petitioners are unnecessarily suffering greaf financial, economic and social hardships due to a constitutional crime committed by the opposite parties.

7. That on the facts and circumstances of the case, mentioned in the writ petition and here in the interest of justice it is desirable that the opposite parties may be directed to pay the due pages to the petitioners in terms of Annexure 3 & 4 to the writ petition from the date of their enforcement with interest pendentilite.

Lucknow: August 184 1985.

Verification: I the deponent above named do hereby identify and verify the contents of paras 1 to 7 of this affidavit to be true on the basis of personal knowledge. Nothing has been concealed and no part of it

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is false. So help meGod. Verified and signed by the deponent at Lucknow.

Deponent.

Lucknow:
August 18th, 1985.

I identify the deponent who has signed before me in this case.

Advocate.

S olemnly affirmed before me on this the / Stay of August 1985 at 10.00 am/mm by the deponent who is identified by Sri I.H.Farooqui, Advocate, High Court, Lucknow. I have satisfiedmyself by examining the deponent that he has fully understood the contents of this affidavit which has been translated, and read over and explained to him by me.

if affect

Oath commissioner.

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Km. P. B. JAISWAL
Advocate
Coth Commissiones
Albhabas Court

3/205 18 18

## IN THE HON BLE HIGH COURT OF JUDIC ATURE AT ALLAHABAD LUCKNOW BENCH, LUCKNOW

C.M.Application No. of 1985

Rao



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Union of India and others (Opp. Parties)

... Applicants

In Re:

Writ Petitien Ne.2345 of 1984

Watchmen/Khalasis/Sainik Supervisors Evam Class IV Karamchari Sangh, Manak Nagar, Lucknow through its President and another

. Petitieners

Versus

Union of India and others

. Opp. Parties

# APPLICATION FOR CONDONATION OF DELAY TO FILE THE COUNTER AFFIDAVIT

The Applicants above named respectfully submit as under:

the RDSO Administration especially in view of representations and counter-representations on behalf of the employees of R.D.S.O., the complicated matter remained under active consideration of the RDSO Administration for quite some time, and ultimately a decision with regard to fixing of seniority of the new Khalasis/Peons/Lab. Helpers and ex-Chowkidars/Sainiks was ultimately taken on 7-9-1985.

Shows

- 2. That thereafter the final comments on the Writ Petition were prepared by the Standing Counsel and accordingly the Counter Affidavit was drafted, typed and sworn and now it is being filed to-day.
- of the Opposite Parties or from their Counsel in preparing and filing the Counter Affidavit and the delay so caused is liable to be condened.
  - That the averments in support of the above have been made in para 12 of the Counter Affidavit.
- delay in filing the Counter Affidavit may be condened and the same be taken on the recerd of the case.

De gamen

(D.S.Randhawa)
Advocate
Counsel for the Applicants
(Opp. Parties 1 to 3)

Lucknew

Dated: 17 October, 1985

# IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH, LUCKNOW

W.P. No.2345 of 1984

Watchmen/Chewkidars/Sainiks RDSO/Lucknew Evam Cl. IV Karamchari Sangh Manak Nagar, Lucknew through its President and another

.. Petitieners

Versus

Union of India and others

. Respondents

# COUNTER AFFIDAVIT ON BEHALF OF OPPOSITE PARTIES Nos. 1 to 3

I, Shyam Bhatia aged about 50 years s/e late Shri U.C.Bhatia, resident of C-77/2, Manak Nagar, Lucknow de hereby selemnly affirm and state as under:

- 1. That the Depenent is Dy.Directer/Estt-I/RDSO, Lucknew and he is competent to file this Counter-Affidavit on behalf of Opposite Parties No. 1 to 3 in the Writ Petition.
- the centents of Writ Petition and he is well conversant with the facts of the case deposed hereunder.

  3. That In reply to the contents of para 1 of the Writ Petition, it is stated that the Petitioner No.1, an unregistered Association has no locus standi to file this Writ Petition. Further it is stated that there are RDSO Class III and Class IV Staff Associations, duly recognised by the Railway Board (Ministry of Railways) (new Ministry of Transport) to look after the interests of Group 'C' & Group 'D' staff

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Associations. Further the assertion of the Petitioners that the Opposite Parties run Indian Railways is not correct with regard to the Research Designs and Standards Organisation.

- 4. That in reply to the contents of para 2 of the Writ Petition, the Depenent has been advised to state that Research Designs and Standards Organisation is not an "Industry" within the meaning of Industrial Disputes Act, 1947 as amended uptodate.
- That the contention of the Petitioners that "they are the employees of the department of the Indian Railway" is denied. Further it is stated that the Petitioners are employees of the Research Designs and Standards Omganisation which is an Attached Office of the Railway Beard and as such it is not a "Railway" and its employees are not employed on "Railway". Accordingly, the employees of the R.D.S.O. are not "Werkmen" within the definition of Industrial Disputes Act, 1947. Further it is stated that the post of Watchman-cum-Khalasi did not exist at any point of time in the R.D.S.O. In fact, the posts were earlier of Watchmen which were later on abolished and Watchmen (Chowkidars) were absorbed as Khalasis/Peons. Further there were posts of Watchmen & Khalasis. While the post of Watchman has been abolised, the post of Khalasi still continues.
- 6. Then In reply to the contents of paras 4, 5 & 6 of the Writ Petition, it is stated that Petitioner No.2 Shri Mohd. Kaiser, the so-called President of the

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Association is not competent to file this Writ Petition on behalf of other employees. As already stated in Para 2 above, Petitioner No.1 claimed to be an unregistered Trade Union is not legally competent unregistered the interests of the employees of R.D.S.O. to represent the interests of the employees of the It is added that no unregistered Associations of the employees working in the R.D.S.O. are recognised employees working in the R.D.S.O. are recognised for the purpose of dialogue with the R.D.S.O. Administration. It is further stated that the allegations of "illegalities, unfair plays and injustices committed by the Opposite Parties" are entirely false and baseless. As such they are totally denied. Further it is emphatically stated

that there is no infringement of any legal right

against which the Petitioners may file the Writ

Petition.

Writ Petition, it is stated that none of the Petitioners ever worked as Havildars or Watchmen-cum-Khalasis. Their correct designations were Sainik (Supervisor Rakshak) and Chowkdar/Watchman. The employees referred to in Annexure Nos. 2A, 2B, 2C & 2D, as it is apparent from the documents filed, were earlier working as Watchmen and since 18-3-1983 they have been absorbed as Khalasis/Peens. Accordingly the assertion of the Petitioners that the employees in question "have been working in the same capacity on the same post" is denied.

8. That The contents of para 8 of the Writ Petition



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are denied specially in respect of the persons shown in Annexure No.1 of the Writ Petition, that "they have been working in their respective posts regularly without any break in their service". In this connection it is stated that with a view to improving security arrangements for guarding railway property in RDSO campus, fullfledged Security Organisation by way of creation of required number of posts of Rakshaks, Head Rakshaks, Security Inspectors, Asstt. Security Officers etc. belonging to the Railway Protection Force, and posting of duly trained personnel of the RPF, was set up in RDSO, and the age-old chowkidari system was abolished forthwith. because the same was not proving effective. Under these circumstances, there were only two alternatives left with RDSO, namely, either (i) to effect retrenchment in the cadre of Sainiks/Chowkidars; or (ii) to absorb the Sainiks/Chewkidars in alternative posts carrying either equivalent or inferior scales of pay. The alternative (i) - which meant a drastic step of retrenghment, was avoided altogether, and the alternative No. (ii) of absorbing the affected staff as Peens/Khalasis according to their qualifications as prescribed in the Recruitment and Premetion Rules. was adopted in everall interest of all concerned, including the RDSO. The posts of Peens/Khalasis also carried the same scale of pay, viz. Rs.196-3-220-58-3-232/RS as that attached to the posts of Sainiks/Chowkidars. The RDSO went one step further to guard the interests of affected Sainiks/ Chawkidars and allowed pretection of pay on absorption

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The affected staff so absorbed will take their seniority as Khalasis/Peens according to their length of service in the grade i.e. Rs.196-3-220-EB-3-232/RS as existing on 18-3-1983 when Staff Posting Order No.4 of 1983 was issued in view of Para 311 of Indian Railways Establishment Manual and the decision taken by RDSO Administration on 7-9-1985 in this respect.

- 9. That the contents of para 9 of the Writ Petition are not admitted.
- 10. That the contents of para 10 of the Writ Petition, as stated, are denied. The contention of the Petitioners that they were not supplied copies of the confirmation orders is not correct. As and when staff is confirmed in any grade, confirmations are notified and copies of the confirmation orders are invariably supplied to all the concerned staff.

11. The contents of para 11 of the Writ Petition are not admitted.

of the Writ Petition, it is stated that erstwhile Watchmen warking were not entitled in the year 1978 at to the Revised Pay Scale of Rs.210-290 as indicated in Annexure No.3 of the Writ Petition, which was meant for Unskilled Khalasis Rs.196-232/RS. Further Sainik Supervisor were allowed the scale of Rs.210-270/RS as given in Annexure No.4 at to which they were entitled but it is wrong to say that the pay scale of Rs.225-308 vide Annexure

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No.4 of the Writ Petition. It is clarified that the scale of Rs.225-308 was allotted to Havildar and not for Sainik Supervisor. Accordingly the claims of the Petitioners as set forth in their representations in Annexure Nos. 5, 6, 7 & 8 of the Writ Petition are not admissible.

That Railway Board vide their letter No.E(P&A) I-82/AC/1 dated 13-11-1982 decided that 50% posts of the existing strength in the category of Khalasis may be re-classified and designated as Khalasis/Helper in scale Rs.210-290 after earmarking 5% of posts of Khalasis for gazdual surrender. Board's these erders were issued on 13-11-82 extending the benefits ef re-classifications to Khalasis w.e.f. 1-8-78. That the Chowkidars Watchmen were absorbed in the category of Khalasis w.e.f. 18-3-83. Though their senierity was fixed in the category of Khalasis according to their length of service, it was decided that the benefits of reclassification in the category of Khalasis should be extended to those Khalasis who were actually working as Khalasis before 18-3-83. As the Chowkidars/Watchmen were absorbed in the category of Khalasis w.e.f. 18-3-83 and they were not working as Khalasis prior to 18-3-83, the question of extending the benefits of reclassification to chowkidars/khalasis on and after 18-3-83 does not arise.

That At the time of absorption of the rendered surplus Chowkidars, it was decided that they will take their seniority as Peons/Khalasis according

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to their length of service in the grade 196-232/RS without any disturbance to their inter-se seniority as Chowkidars. That most of the Chowkidars had rendered more length of service than those Khalasis/ Peons who were working as Khalasis/Peons before the absorption of Chowkidars as Khalasis/Peens, it has been decided to allot them the seniority below the Khalasis/Peens (as the case may be) on the crucial date i.e. 18-3-83 with a view to safeguard the premotional aspects of the Peens/Khalasis who are working as Khalasis/Peons before 18-3-83. Further it is stated that in view of the decision taken by RDSO Administration on 7-9-85, the representations as referred to in this para stand disposed of. That in reply to the contents of para 13 of the Writ Petition, it is stated that a decision with regard to fixing of seniority has been taken and communicated to the employees concerned. A true copy of the specimen of the Memorandum dated 17-10-85 communicated to the representationists concerned, is filed as Annexure-A1.km According to the aforesaid decision dated 7-9-85 taken by the RDSO Administration, the seniority of ex-Chowkidars/ Sainiks in the cadre of Khalasis/Peons/Lab. Helpers, as the case may be, has been interpolated as on 18-3-83 giving benefit of the length of service in the grade i.e. 196-232/RS and 210-270/RS as existing en 18-3-83 in view of Para 311 of the Indian Railways Establishment Manual which is reproduced

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below:

Ans

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### "Para 311

Transfer in the interest of Administration - Senfority of railway servants on transfer from one cadre to another in the interest of the administration is regulated by the date of promotion/date of appointment to the grade as the case may be".

14 In reply to the contents of para 14 of the Writ Petition, it is stated that the recent decision of the RDSO Administration with regard to the seniority of the Petitioners will enhance the prespects of promotions for them. Further it is stated that the promotions in different Directorates are made according to the strength of posts sanctioned for a particular Directorate, for which there are separate seniority groups provided in the Recruitment and Promotion Rules of RDSO for Group 'C' and Group 'D' staff. As such, the misapprehensions of the Petitioners about promotions are totally baseless.

of the Writ Petition it is stated that Annexure

No. 9 as indicated by the index of the Writ Petition

refers to the notice dt. 1-3-84 which, in fact, has

been filed and referred to in para 17 of the

Writ Petition. Thus, it appears that Annexure No.9

as mentioned in this para has been wrongly mentioned

instead Annexure No.8 as already indicated in para 12

of the Writ Petition.

16. That the claim of the Petitioner as set forth in para 16 of the Writ Petition is denied. The

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of the Petitioners is not sustainable.

correct position has already been stated above in

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reply to the centents of para 12 of the Writ Petition.

17. That the notice dt. 1-3-84 as mentioned in this para should have been mentioned as Annexure No.9 as indicated in the index of the Writ Petition. The Petitioners have committed a mistake of numbering Annexure No.10 instead No.9 thus causing confusion. With regard to the claim set up in the notice dt.

1-3-84 as filed with the Writ Petition, it is stated that in view of the decision taken by the RDSO Administration on 7-9-85 as aforesaid, the claim

of the Writ Petition, it is stated that the misapprehensions of the Petitioners are baseless and their own expression "not manipulating" is contradictory in itself. The decision with regard to the revised pay scale and the change of their original designation has already been explained above.

of the Writ Petition, it is stated that the decision with regard to the changes of the designation has already been well explained in our reply to the centents of para 8 of the Writ Petition, and as such the contention of the Petitioners is not tenable.

20. That in reply to the contents of para 21 of the Writ Petition, it is stated that since there is no infringement of any legal right of the Petitioners with the se-called change of designation there is no question of causing any less by way of

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pecuniary benefits or promotions. It is emphatically stated that in fact there is no change of the designation but make a new designation after their absorption in the new cadre having been rendered surplus in the old cadre of Chowkidars/Sainik Supervisors.

- 21. That in reply to the contents of para 22 of the Writ Petition, it is stated that the Opposite Parties had all along been considering in right earnest the claims of the Petitioners and ultimately a decision in this regard was taken on 7-9-85 and the same has now been communicated to the employees concerned.

  There is no deliberate delay or laxity on the part of the part of Opposite Party.
- 22. That the misapprehensions of the Petitioners are baseless. The Opposite Party is always willing to redress the grievances of the Petitioners and other employees of the R.D.S.O.

application of the Affidavit in support of the Petitioners' application for Interim Relief need no reply. That the allegations levelled against the Opposite Party and illegitimate claims set up by the Petitioners in paras 3, 4 & 5 of the Affidavit filed in support of the Petitioners' application for interim relief are totally denied.

23. That in reply to the contents of para 24 of the Writ Petition, the Deponent has been advised to state that the grounds taken by the Petitioners specially in view of the a-verments made above, are not sustainable in law and the Petitioners are not entitled to any relief prayed for. The

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Writ Petition being without any merit, is liable to be dismissed. Accordingly the application for interim relief is also without any merit and it is also liable to be dismissed. That since a final decision had to be taken by the RDSO Admn. especially in view of representations and counter-representations from the employees of the R.D.S.O., the issue remained under active consideration of the RDSO Administration for some time and ultimately a decision with regard to the new fixing of seniority of the new Khalasis/Peons/ Lab. Helpers was ultimately taken on 7-9-85 and thereafter the comments on the Writ Petition were prepared by the Standing Counsel and accordingly the Counter Affidavit was drafted, typed, and x warm and Riled. As such, the Counter Affidavit could not be filed earlier. In view of this position,

Lucknew

t. 17-10-1985

Depenent

#### Verification

there is no deliberate delay on the part of the

Opposite Party or their Counsel in preparing

so caused is liable to be contened.

and filing the Counter Affidavit and the delay

I, the above named Deponent do hereby verify that the contents of paras 1 & 2 of the Affidavit are true to my own knowledge, the contents of paras 3 & 5 to 22 & 24 of the Affidavit are true to my knowledge based on office records and the contents of paras 4 & 23 of the Affidavit are believed

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by me to be true on the basis of the legal advice.

No part of this Affidavit f is false and nothing

material has been concealed. So help me God.

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Lucknew Dated 17 October, 1985.

Deponent

I, identify the Depenent who has signed before me. 2 6

Resoully know to me or Advocate

at 3.30 am/p.m. by & Slatic, the Dependent who has been identified by Shri Sef (SSTalik) Advocate, High Court/Lucknew.

I have satisfied myself by examining the Depenent that he understands the centents of this Affidavit which have been read over and explained by me.

Advocate Oath Commissioner
Allahabad High Court

Lucknow Bench, Lucknow.
No. 9.8 116 8

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In the Hon'ble High Court of Judicature at Allahabad

Lucknow Bench, Lucknow



Writ Petition No.2345 of 1985

Watchman/Sainiks/Chowkidars Avam Class-IV Karamchari Sangh, RDSO, Lucknow through its President & another. Petitioners

Versus

Union of India & others

Respondents

#### Annexure A-1

Government of India
Ministry of Railways
Research Designs & Standards Organisation

Manak Nagar Lucknow- 11

No: AGL/141(Pt.)

Dt.17/10/85.

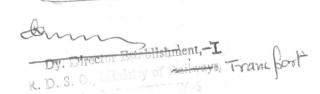
#### MEMORANDUM

With reference to the joint representation dt.28/9/83 regarding fixation seniority of Ex.Chowkidars/Sainiks in the Cadre of Khalasi/Peon/Lab.Helper, Shri Mohd.Quiser, Peon, Pass Section and others are informed that their seniority in the cadre of Khalasis/Peons in Scale Rs.196-3-220-EB-3-232(RS) and Lab.Helper in Scale Rs.210-4-250-EB-5-270(RS) as the case may be, has been interpolated as on 18/3/1983 giving benefit of the length of service in the grade i.e. Rs.196-232(RS) and Rs.210-270/RS as existing on 18/3/1983 without disturbing their inter-se-seniority as Chowkidars/Sainiks in terms of Staff Posting Order Nos.4, 130, 467 and 619 of 1983.

2. It is also hereby clarified that the expression" they will take their seniority as Khalasis/Peons according to the length of service in the grade i.e. Is.196-3-220-EB-3-232/RS" as contained in the SPO No.4 of 1983 refers to the grade allotted to Khalasis/Peons on 18/3/1983, the crucial date wherein the aforesaid Staff Posting Order No.40f 1983 was issued, expecially in view of para 311 of the Indian Railway Establishment Manual, which is reproduced below:-

211. Transfer in the interest of Administration —
Seniority of railway servants on transfer from one
adre to another in the interest of the administration
is regulated by the date of promotion/date of appointment
to the grade as the case may be."

Contd.



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Accordingly, the staff concerned will be entitled for promotion/posting in the higher grade as per the interpolated seniority list of Group 'D' wef.18/3/1983.

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3. Based on the above decision, the interpolated semiority list showing position as on 18/3/1983 is under preparation and the same will be notified shortly for information of all concerned.

#### DA:Nil

Shri Mohd Qaiser, and others, Pass Section, RDSO/Lucknow. Sd/-M.Lal
For Director General



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Rejoinder-Affidavit

IN THE HON'BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH LUCKNOW.

> 2345 of 1984. Writ petition No.

Watchman/Khalasi/Sainik Supervisor evam IV Class Karmchari Sangh, Manak Nagar, Lucknow through Its President Mohd. Kaisar Watchman cum Khalasi and another --

-- Petitioner

1. The Union of India, through Chairman Railway Board and others --

-- Opp. parties.



1985 AFFIDAVLT HIGH COURT ALLEHABAB . 11 1/2

Rejoinder-Affidavit, in reply to the counter-affidavit of Ops., on behalf of the petitioners.

Affidavit of Mohd. Qaiser aged about 37 years son of Shri Abdul Latif Resident of K-5/C R.D.S.O. Lucknow, eo hereby solemnly affirm and state on oath as under:

I, the deponent above named do hereby solemnly affirm and state on oath as under:

- That the deponent is the petitioner no.2 himself and representantive duly authorised of pet-itioner no.1 and is as such fully acquainted with the facts and circumstances of the case.
- 2. That the contents of the counter-affidavit and section 5 application etc. have been translated, read over and explained to me and I have fully understood the same and my rejoinder-reply to the above counteraffidavit, is given parazwise, as here under:
- 3. That the contents of paragraph No.1 & 2 of the counter-affidavit need no reply.
- That the contents of para 3 of the counteraffidavit are totally false and denied. The petitioner no. 1 has full locus standi to file the present writ petition, in view of the several findings and clear cut decisions given by the Hon'ble Supreme Court of India and Hon'ble High Court e.g. AIR 1981 Supreme Court-page/ and AIR 1984 High Court(Allahabad) page 46 (Full-B) It is further stated that the contents of the par

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Rejoinder-Affidavit

IN THE HON BLE HIGH COURT OF JUDICATURE AT ALLAHABAD LUCKNOW BENCH LUCKNOW.

Writ petition No. 2345 of 1984.

Watchman/Khalasi/Sainik Supervisor evam IV Class Karmchari Sangh, Manak Nagar, Lucknow through Its President Mohd. Kaisar Watchman cum Khalasi and another --

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-- Petitioner

Versus

1. The Union of India , through Chairman Railway Board and others -- -- Opp.parties.

Rejoinder-Affidavit, in reply to the counter-affidavit of Ops., on behalf of the petitioners.

Affidavit of Mohd. Qaiser aged about 37 years son of Shri Abdul Latif Resident of K-5/C R.D.S.O. Lucknow, eo hereby solemnly affirm and state on oath as under:

I, the deponent above named do hereby solemnly affirm and state on oath as under:

- 1. That the deponent is the petitioner no.2 himself and representantive duly authorised of pet-itioner no.1 and is as such fully acquainted with the facts and circumstances of the case.
- 2. That the contents of the counter-affidavit and section 5 application etc. have been translated, read over and explained to me and I have fully understood the same and my rejoinder-reply to the above counter-affidavit, is given paraiwise, as here under:
- 3. That the contents of paragraph No.1 & 2 of the counter-affidavit need no reply.
- 4. That the contents of para 3 of the counteraffidavit are totally false and denied. The petitioner no. 1 has full locus standi to file the present writ petition, in view of the several findings and clear cut decisions given by the Hon'ble Supreme Court of India and Hon'ble High Court e.g. AIR 1981 Supreme Court-page 298 and AIR 1984 High Court(Allahabad) page 46 (Full-Bench). It is further stated that the contents of the para under

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reply are misconceived. Whether any Association is recognised or not by the Ministry of Railway(now the Ministry of Transport) has no concern with the rights of the petitioners in filing the present writ petition nor the Ministry of Transport (Railways) can place any bar on this Hon ble Court in exercising and pits power under Article 226 of the Constitution of India. It is emphatically denied that the opposite party no i does not run the Indian Railways. It is further tied that the opposite parties do not have any control over the Research, Designs and Standards Organisation.

- 5. That the contents of paragraph 4 of the counter-affidavit are totally false and denied and misleading and the contents of para 2 of the original writ petition are reaffirmed in reply. It is further stated; in view of decision given by Hon'ble Supreme Court reported in AIR 1978 Supreme Court page 548 and according to Section 2(J) of the Industrial Disputes Act of 1947, the Research, Designs and Standards Organisation is an Industry.
- 6. That the contents of paragraph no. 5 of the counter-affidavit are highly misleading and purposely twisted by the 0.Ps for the purpose of their pleading; and as such are totally false and denied. The contents of para 3 of the original writ petition are reaffirmed in reply. The matter is argumentative also and will be furthed met at the time of arguments in the case. The employees of the RDSO as stated by the petitioner in his writ petition are workmen in the circumstances and facts of the case. Any thing contrary to the assertion of the petitioners in their writ petition alleged by the oppoparties ig denied. It is submitted that the post of watchman was abolished in March 1982 and the persons deployed on the said post were further deployed, a few on the job of Khalasi and a few on the post of Peon.
- 7. That the contents of para 6 of the counteraffidavit are emphatically denied and the those of para 4.5 & 6 of the original writ petition are reaffirmed in reply. With regard to the objection of the oppoparties regarding locus-standi of the petitioner no.1 for filing the writ petition, it is further submitted that the oppoparties can not raise any objection in view of Art.14



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and 144 of the Constitution of India, AIR 1981 (SC)
Page 298 refers; (specifically in this case even the Union of India, Indian Railways and Railway Board were the opposite parties in this case). It is also submitted that the objection of the oppoparties regarding locussiandi of the petitioner no.1 in filing this writ petition is a prect, bad and amounts we nothing but contempt of the Constitution of Art. 144 of the Constitution of India. The matter is argumentative and will further be met at the time of final arguments in the case.

- 8. That the contents of para 7 of the counter-affidavit are totally false and denied. The contents of para 7 of the writ petition are reaffirmed in reply. The assertion of the petitioners is totally correct and believeable and supported by documents. The Opp.parties have failed to justify their contentions and have filed in rebuttal any document; hence the document filed by the petitioners is correct and believeable in all respect. The matter is argumentative and will be further met at the time of arguments in the case.
- 9. That the contents of para 8 of the counter affidavit are incorrect as stated and hence denied. assertion made by the opposite parties is deliberate to twist the matter in regard to their contentions and nothing. The contents of para 8 of the writ petition are therefore reaffirmed in reply. It is submitted that the scale of pay of Khalasi since 1978 was 210-290 and there was no scale since 1978 of Rs. 196 and as such they all were entitled the scale of . 210-290 ( in proof of this assertion the Pay-receipt is filed) The petitioners were not given the benefit of Second Staurday and Gunday also since 1978 for which they were & imminently of ent-ble higher icloses look of of pirklong high realthness itled; only leave since 1983 is being given to them. The assertion of the opp.parties is totally unbelieveable and as such denied. A great damage has been caused to the petitioners and their interest has been badly affected adversely and frustated. The matter is argumentative and will be further met at the time of arguments in the case.

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but nothing of deliberate malafide intention of the O.Ps. to justify their action of illegality committed with the petitioners. The facts mentioned by the petitioners in their writ petition, in the absence of decision dt. 7.9.198 are correct and the petitioners are entitled to get the reliefs claimed through this writ petition. The petitioners are entitled to their genune claims in all cannons of law and equity. The matter is argumentative and will fur ther be met at the time of arguments in this case.

- Counter-affidavit are emphatically denied and those of para 13 of the writ petition are reaffirmed in reply. The fixing of the seniority as alleged in this para of the counter-affidavit, in accordance with the 7.9.85 decision, as stated by the partitioner, is highly illegal bad in law and not maintainable in the interest of justice and imminently bad in the very face of law of equity. The submission made by the 0.Ps. in this para of the counter-affidavit is vague and unacceptable at all.
- 14. That the contents of paragraph 14 of the counter-affidavit are totally false and as such denied and those of para 14 of the writ petition are reaffirmed in reply. The contention raised by the opposite parties is highly misleading and deliberately made to justify their misconduct, in regard to the life, career and fafe future prospects of the petitioners, committed by the opposite parties, with malafide instentions.
- 15. That the contents of para 15 of the counteraffidavit are denied and those of para 15 of the writ petition are reaffirmed in reply. The matter will be further
  classified at the time of arguments in the writ petition.
  - affidavit are z incorrect and hence denied. The contents of para 16 of the writ petition, which are true and contains the correct assertion of the facts and for which the petitioners are imminently entitled are reaffirmed in reply. The matter is argumentative and will be further met at the time of arguments in the case.
- 17. That the contents of para 17 of the counteraffidavit are denied. The writ petition and the claim of

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# BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL CIRCUIT BENCH, LUCKNOW

85

SUPPLEMENTARY REPLY TO THE AFFIDAVIT FILED ON BEHALF OF THE PETITIONERS

IN

Registration T.A.No. 1590 of 1987(T)

Watchmen and others

Petitioners

Vs.

Union of India and others

Respondents

I, S.Bhatia, s/e late Sh.U.C.Bhatia aged about 54 years resident of C-77/2, Manaknagar, Lucknew de hereby selembly affirm and most respectefully sheweth as under:

- 1. That I am working as Dy.Directer/EstteI in Research, Designs and Standards Organisation (hereinafter called RDSO) Lucknew and has been duly authorised by Respondents to file the instant Supplementary Reply. I have carefully gone through the relevant records relating to the instant case and is thus fully acquainted with the facts and circumstances of the case deposed below.
- 2. That I have gene them through and understood the centents of the Affidavit under reply along with the application and is in a position to reply the same.

Dy. Director Establishment,
R. D. S. O., Ministry of Railways,
Alamasga, LUCKNOw-5

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- That in reply to the contents of para 1 of the Affidavit, it is stated that the Petitieners

  No.1 is an unrecognised and unregistered Association and has no locus standi to file the instant Petition. However it is stated that there are RDSO Class III and Class IV Staff Associations, duly recognised by the Ministry of Railways to look after the interest of Group 'C' and Group 'D' staff but petitioner No.1 is not amongst those Associations. This apart, even under the previsions of the A.T.Act, the Association cannot maintain a petition and as such the same is liable to be rejected.
- 4. That the centents of paras 2, 3 & 4 of the Affidavit being matter of records, need no comments.
- 5. That the centents of para 5 of the Affidavit are emphatically denied. In reply, the centents of para 3 of the earlier supplementary reply filed on behalf of the respondents are reiterated. It is further stated that the allegations made in para under reply are not only quite vague and evasive but also lack in material particulars. As a matter of fact, as stated earlier, seniority of Khalasis and Peens was fixed in terms of RDSO's Memerandum Ne. aGL/141 dt. 17-10-85 indicating their position as stood on 18-3-83. The seniority list was accordingly published and circulated any objections and the petitioners never raised/nor challenged the same at the relevant time and as such they are

Dy. Director Establishment,

2. D. S. O. Ministry of Railway.

Alambath, LUCKNOW-3

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precluded from raising the same here before this Hen'ble Court.

6. That in reply to the centents of para 6 of the Affidavit, the centents of para 4 of the supplementary reply filed earlier on behalf of Respondents are reiterated and any allegations to the centrary are denied.

Lucknew Dated: 16-14-89

Deponent

Oy. Director Establishmen,

8. D. S. 6 ; Ministry of Railways,

Alasanga, LUGENOW-5

### Verification

I, S.Bhatia, Dy.Director/Estt.I, R.D.S.O.,
Ministry of Railways, Lucknew de hereby verify that
the centents of paras 1 and 2 of this supplementary
reply are true to my personal knowledge and belief
and the centents of paras 3 to 6 of the instant
reply are true to my knowledge derived from the
perusal of the available official records
pertaining to the instant case kept in the official
custody of the answering respondents. No part of
this repl y is false and nothing material has been
concealed.

Lucknew

Dated: 16-10-89.

Depenent

By. Director Establishmem.

R. D. S. D. Ministry of Railway
Alamanage, LUCKNOW-3



## IN THE CENTRAL ADMINISTRATIVE TRIBUNAL (CIRCUIT BENCH),

O.A. No. 1590/87(T)

## SUPPLEMENTARY REJOINDER AFFIDAVIT IN REPLY TO THE AFFIDAVIT FILED BY THE RESPONDENTS

Watchman & others

... Applicants

Versus

Union of India & others

.. Respondents.

- I, Dhruv Singh, aged about 39 years, son of Shri Chandra Bahadur, working as Khallasi, R.D.S.O., Lucknow, do hereby so emnly affirm and state on oath as under :-
- 1. That the deponent is the authorised representative of the petitioner-Union and he has been authorised to file this rejoinder affidavit and is fully conversant with the facts deposed hereunder.
- 2. That the deponent has gone through the affidavit, under reply, and after understanding the contents thereof fully, gives below the para-wise reply.

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3. That in reply to the contents of para 1 7 2 of the affidavit it issubmitted that Shri S. Bhatia, the deponent, does not appear to have full knowledge

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alia saja od grigar ni ganti.

of the facts of the case nor he possess any knowledge about the history of the case and as such no reliance can be placed on the basis of the reply submitted by him in the counter-affidavit as well as in the present supplementary affidavit, which is under reply.

of the supplementary affidavit it is submitted that this is a transfer case and more over the Central Administrative Tribunals Act as well as Rules do not prohibit filing of a claim petition by a Union.

In view of the judgment of the Hon'ble Supreme Court of India this application/petition is maintainable and as such the answering Respondents can not be permitted to raise the object in respect of maintainability, which is not sustainable in the eye of law.

Moreover, it is not necessary that the Association/
Union should be registered. It is provided in the Hon'ble Supreme Court's ruling reported in 1961 SC and 1964 SC that any Union can file case on behalf of the workmen.

5. That the contents of para 4 call for no reply.

6. That the contents of para 5 are not admitted, and in reply the contents of para 5 of the affidavit are reiterated to be true. It is submitted that from a perusal of the reply it would be clear that the reply writ petition is of the year 1984 whereas in the

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present supplementary it has been averred that the seniority XXXX of Khallasies and Peons was fixed in terms of RDSO's Memorandum No. AGL/141 dated 17.10.1985 and seniority list was accordingly published and circulated which itself speaks itself that the deponent of the supplementary affidavit do not have any knowledge of the facts of the case as the matter was confined only upto 1983-84 the question of the seniority list published in 1985 does a not at all arise. Further if any seniority list was published that was not in the knowledge of the Union or the Workmen. Moreover the workmen being illiterate they can not be expected to have the knowledge of the seniority list. It is emphatically denied that the seniority list was circulated as no evidence has been adduced by the answering opposite parties to that effect.

7. That the contents of para 6 are denied and the contents of para 6 of the affidavit are reiterated to be true. It is further submitted that the supplementary reply, filed by the Respondents, is misconceived and against the facts of the case and the same has been filed only to confuse this Hon'ble Tribunal and to linger on the proceedings. The same as such deserve to be rejected with special costs which are to be borne exclusively by Shri S. Bhatia.

Lucknows

Date: 28/9/ 1990.

18/7/9/ VERIFICATION

Deponent

Dhruv Singh, do hereby verify that the

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contents of paras 1 and 2 of this affidavit are true my personal knowledge and those of paras 3 to 7 are believed to be true on the basis of legal advice. Nothing material has been concealed and no part of it is false.

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Lucknow:

Deponent

Date: 28/9/ 1990.

18/7/91

Signature of Sir Dhore Singh las leen Altes ter

1.A. Sieldraus Ada 28/9/9.

K/g/

IN THE HON'ELE CENTRAL ADMINISTRATIVE TRIBUNAL, CIRCUIT BENCH, L U C K N O W.

XX T.A. No.1590 of 1987 (T)

Filed Cardy

Watchman/Khalasi/Sainik Supervisors Evam Class IV Karmachari Sangh, Manak Nagar, Lucknow through its President and another

.. Petitioners

Versus

Union of India & others

.. Opp. parties.

OBJECTION FO THE APPLICATION FOR DISMISSAL OF WRIT PETITION AS INFRUCTUOUS.

For the facts and reasons, mentioned in the accompanying affidavit, it is most respectfully prayed that this Hon'ble Tribunal may be pleased to reject the application, filed on behalf of the opposite parties to dismiss the writ petition, as neither the petitions has become infructuous nor the grievances of the petitioners have been solved.

Lucknow:

Date: July 27//. 1989.

(I.H. Faroogui)

Advocate Counsel for the Petitioners

GOILE

Elso O



IN THE HON'BLE CENTRAL ADMINISTRATIVE TRIBUNAL, CURCUIT BENCH, LUCKNOW.

#### T.A. No.1590 of 1987 (T)

Satchman/Khalasi/Sainik Supervisors Evem Class IV Karmachari Sangh, Manaknagar, Lucknow through its President and another

.. Petitioners

Versus

Union of India and others

.. Opp. parties.

Affidavit in support of the objection to the application for dismissal of the writ petition.

- I, Dhruv Singh, aged about 38 years, son of Shri Chandra Bahadur, working as Khalasi, R.D.S.O., Lucknow, do hereby solemnly affirm and state on oath as under :-
- 1. That the deponent is the authorised representative of the petitioner union and he is authorised to file this affidavit by other members of the union and he is, as such, fully conversant with the facts deposed hereunder.
- 2. That the deponent has gone through the affidavit, filed in support of the application for dismissal of the writ petition being infructuous, and after understanding the same fully, gives below the para-wise reply.



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3. That the contents of para 1 need no reply.

4. That the contents of paragraph 2 are also not disputed.

5. That in reply to the contents of paragraph 3 it is stated that KMM neither the seniority list has been prepared properly nor the members of the Association of the petitioner have been allowed promotion; hence the grievances of the petitioner-Association has not been solved. It is also to be submitted that the seniority list has not been prepared uptodate and has been prepared as it stood on 18.3.1983 and there are several irregular fixation of seniority in the same. A copy of the said seniority list has not been produced by the opposite parties; hence it is clear that they have not come forward with clean hands. It is to be mentioned here that the promotion of Laboratory Helpers to Class III is a different matter and the members of the petitioner Association is not concerned with the same. It is wrong to say that there are no vacancies to promote Watchman who had been absorbed as Peons. The so called promotions have been made by the opposite parties by adopting pick and choose policy and against the rules and norms. Regarding Shri Mohammad Qaiser it is submitted that he had applied for the Class III post in response to advertisement and he has been appointed and posted in Bombay; hence the averments of the opposite parties that he was promoted is wrong.

6. That the contents of para 4 are denied. It is stated that the petition is full of merit and neither



it has become infructuous nor the same is fit to be/ liable to be dismissed. On the contrary the application for dismissal of the petition deserve to be rejected by this Hon'ble Tribunal.

Lucknow:

Date: July 27 1/4 1989.

Deponent

### Verification

I, the abovenamed deponent, do hereby verify that the contents of paragraph 1 to 6 of this affidavit are true to my personal knowledge. Nothing material hap been concealed and no part of it is false. So help me God.

Lucknow:

Date: July 97th. 1989.

I identify the deponent who has signed before me.

Advocate.

The Amble High Cent of Indication at Allahad Coo Benet, - Cled to Noto lop 000 2345-(मुद्दई) वकालतनामा का प्रतिवादी (मुहाअलेह) Watch man KRelan / Sanih &

प्रतिवादी (मुरालेह)

नं मुकद्मा सन् १६ पेशी की ता० उपर लिखे मुकद्दमा में अपनी ओर से

In D. S. RANDHAWA.

को अपना वकील नियुक्त करके प्रतिज्ञा (इकरार) करता हूँ और लिखे देता हूँ इस मुकद्दमा में वकील महोद्य स्वयं अथवा अन्य वकील द्वारा जो कुछ पैरवी व जवाबदेही व प्रश्नोत्तर करें या अन्य कोई कागज दाखिल करें या लौटावें या हमारी और से डिगरी जारी करावें और रुपया बसुल करें या सुलहनामा या इकबाल दावा तथा अपोल व निगरानी हमारी ओर से हमारे या अपने हस्ताचर से दाखिल करें और तसदीक करें या मुकहमा उठावें या कोई रुपया जमा करें या हमारी या विपन्न (फरीकसानी) का दाखिल किया रुपया अपने या हमारे हस्तान्तर-युक्त (दस्तखती) रसीद से लेवें या पंच नियुक्त करे - वकील महोदय द्वारा की गई वह कार्यांवाही हमको सर्वथा स्वीकार है और होगी यह भी स्वीकार करता हूँ कि मैं हर पेशी स्वयं या किसी अपने पैरोकार को भेजता रहूगा अगर मुकद्मा अदम पैरवी में एक तरफा मेरे खिलाफ फैसला हो जाता है उसकी जिस्मे-दारी मोरी वकील पर न होगी। इसलिए यह वकालतनामा लिख दिया कि प्रमाण रहे और समय पर काम आवे ।

साची (गगाह) ....साची (गवाह) दिनांक'